(vii) Supplementary Statement No. XIII—First Session, 1952 [See Appendix X, Annexure No. 70.]

12 Noon.

MOTION RE REPORT OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES FOR 1954—continued

श्री रामेश्वर अरिनभोज (मध्य प्रदृश): मान-मीय सभापीत जी, श्री दातार ने शिड्यल्ड कास्ट और शिड्यल्ड ट्राइब्स की रिपोर्ट, जो श्रीकान्त जी ने पेश की हैं, उपस्थित की। मैं कम से कम श्रीकान्त जी को इसके लिए धन्यवाद दंता हूं कि बद्यपि यह रिपोर्ट संतोषजनक तो नहीं हैं तथापि जो जो सच्ची घटनाएं हैं उस रिपॉर्ट के सम्बन्ध में, उन्हें सच्चाई और ईमानदारी के साथ उन्होंने बचान किया हैं और इस रिपोर्ट में निहित किया है।

महान्भाव, सबसे पहले यदि श्रीकान्त जी की रिपोर्ट का पहला पष्ठ पढ़ा जाए तो उसमें उन्होंने कहा है कि मेरी इच्छा है कि में अपनी सम्यक रिपोर्ट सम्पूर्ण और अच्छे रूप में पेश करूं. परंत् दुर्भाग्य की बात हैं कि प्रान्तीय सरकारों से बराबर सहयोग नहीं मिला है और जब जब हमने इस सम्बन्ध में रिपोर्ट मांगी तब तब ठीक अवसर पर सम्यक तार से चन बातों की स्चना ऑर उन रिपोर्टी पर विचार करने के लिए उन्होंने क्या किया हैं. इसकी सूचना उन तक नहीं पहुंची । इसके बाद उन्होंने अगले पष्ठ पर आगे चलकर इस सम्बन्ध में यह भी लिखा हैं कि प्रान्तीय सरकारों से किसी से १६ प्रश्न पूर्ल गए, किसी से १४ पूर्ल गए। दंश भर की सब सरकारों से. प्रान्तीय सरकारों से. राज्य सरकारों से स्चना मांगी गई। उनके उत्तर आए, परन्त किसी ने १६ में से ३, १६ में से २, १६ में से १ और १६ में से ४ प्रश्नों के उत्तर दिए. और केवल दो स्टंट्स एसे थे जिन्होंने १४ और १६ में से १२ प्रश्नों के उत्तर भेजे। तो इस तरह की रिपोर्ट प्राप्त हुई है, और उनमें से भी जो उत्तर दिए गए हैं वे कितने संतोषपूर्ण हैं, कितने असन्तोषपूर्ण हैं यह बात अलग हैं। यदि इसवी दीष्ट से दंखा जाए तो सम्पूर्ण रूप से

में यह कहांगा कि कम से कम ५० सैकहा प्रान्तीय सरकारों का कार्य इसी रिपोर्ट के आधार पर विलक्त ही असफल और व्यर्थ रहा हैं। महानू-भाव, मैं इस सम्बन्ध में सरकार की नीति और सरकार का कार्य या इस रिपोर्ट में क्या है. इन सत्र पर अपना दृष्टिकांण आपके समञ्ज इसीलए नहीं पेश कर रहा हूं कि में उसकी आलोचना कर के सरकार को जनता की दृष्टि में गिराना चाहता हूं। मैं इसलिए भी ये बातें नहीं कहना चाहता कि मुक्ते कोई व्यक्तिगत जलन हैं. परन्तु में इसलिए कहना चाहता हूं कि हमारं दंश में सोशीलस्ट पेंटर्न आफ सौसाइटी, समाज-वादी ढंग की व्यवस्था हम स्थापित करना चाहते हैं और एक बेलफेयर स्टंट कायम करना चाहते हैं जिसमें दंश का प्रत्येक नागरिक मनुष्य बन सके बराबरी का हक कायम कर सके, बराबरी का अधिकार प्राप्त कर सके, बराबरी का स्थान प्राप्त कर सके, और इस द्रिट से जब हम यह देखें कि हमार विधान ने जब यह नीति निर्धारित कर दी हैं और विशेष अधिकार राष्ट्रपति जी के हाथों में भी द' दिए गए और केन्द्रीय सरकार और राज्य सरकारों को उसके बार में आगाह कर दिया गया, तो यह स्वाभाविक है कि. एंसी स्थिति में, में अपनी सरकार के जो भी एंसे कार्य रहे हैं जिनमें लापरवाही रही है और ठीक रूप से कार्य नहीं हुआ हैं, उनके सम्बग्ध में अपने विचार आपर्क सामने रखं।

सबसे पहले में सरकारी नॉकीरचों का उदा-हरण लेता हूं। अपने ईंड घंट के भाषण में लग-भग आधा समय दातार साहब ने सरकारी नौंक-रियों के सम्बन्ध में, सरकार की नीति, एफिशि-एँसी ऑर पब्लिक सर्विस कमीशन, इन तीन बातों पर सर्च किया। में आप से यह प्रार्थना करता हूं कि सरकारी नीति के विषय में सबसे पहले तो हमें यह सोचना चाहिए कि जब तक किसी को पानी में पैर नहीं रखने दिया जएगा तव तक दुनिया में कोई भी तरना नहीं सीख सकता। इस दृष्टि से जब हमार मंत्री महोदय यह कहते हैं कि एफिशिएंसी की मिनिमम क्वालिफिकेशन होनी चाहिए तब हम हरिजनों को नॉकरी द सकेंगे. तो मैं दातार साइब से

कह्ंगा कि खुद वे ही देखें कि जिन रिजर्वशंस की घोषणा आपकी सरकार ने की हैं १४ और २० सॅकड़ा की उनके आंकड़' क्या हैं जो प्रान्तों की सरकार और केन्द्रीय सरकारों से प्राप्त हैं। उसमें हरिजनों को और आदिमजातियों को क्या मिला हैं। पूर एक साल में १६५३ में, केवल एक आई० ए० एस० का जाँव हरिजन को मिला. १६५४ में इन सब जातियों को मिलाकर उनमें से एक ही० एस० पी० आई० पी० के पद पर निर्वाचित हुआ। इस तरह दो साल में दो हुए। इस नीति से केन्द्रीय सरकार चले तो उनको १४ सॅंकडा स्थान इंने में न मालम कितनी शताब्दियां लग जाएंगी। और फिर आप यह कहते हैं कि योग्यता होनी चाहिए। ठीक हैं. यांग्यता तां होनी चाहिए, पर उसमें भी मूफे एक उर्द, का शेर याद आता हैं:

"पर कतर बुलबुल से कहते शॉक से गुलशन में उड़ी;

एंसी वे पर की उड़ाता न था सँच्याद कमी।"

उनके पंख काट कर यह कहा जाता है कि तुम आगे बढ़ों, कंपटीशन पर आओ ऑर जब मिनि-मम क्वालिफिकेशन आपकी होगी तो आपको नौंकरी दी जाएगी।

श्री स्था० सु० तन्सा (उत्तर प्रद्श): मैं पूछ सकता हूं पर किसने कार्ट? क्या सरकार ने कॉर्ट हैं जो आप उसको दोषी करार देवें?

श्री रामेश्वर अग्निभोज: उसी पर आ रहा हूं मैं अभी।

श्री कन्हें बालाल दाँ० बँदा: पर काटने वाले चले गए।

श्री रामेश्वर ऑग्नभोज: नहीं, अभी मौजूद हैं, परन्तु वे द्सरी भाषाओं में बोलते हैं। पर कतरने वाले साझात् रूप से चले गए, लेकिन अनकांशसली पर कतरने वाले मौजूद हैं और बड़ी ताझद में मौजूद हैं।

66 RSD-3.

में यह कहना चाहता था कि आप पिब्लक सर्विस कमीशन की दूहाई दिया करते हैं कि पीन्तिक सर्विस कमीशन में योग्य से योग्य आदमी रहते हैं. वे हरिजन और आदिवासियाँ की योग्यता को दंखते हैं और तब रिकमेंड करते हैं या कहते हैं कि वे योग्य नहीं हैं, उनकी मिनिमम क्वालिफिक्शन नहीं है तो हम मजबर हो जाते हैं कि हरिजनों और आदिवासियों को नॉकरी न दूं। में आपसे प्रार्थना करता हूं कि में पिन्तक सर्विस कमीशन के विषय में कुछ अधिक कहने की स्थिति में नहीं हूं, परन्त, इतना में कह सकता हूं कि पब्लिक सर्विस कमीशन में जो लोग हैं वे अनकांत्र विली आर्थोहोक्स क्लास कं लोग हैं जो कि उनको पनपने नहीं देते। में अपने अनुभव से कहता हूं कि वे हरिजनों को, उनके नाम इंखकर, उनकी योग्यता इंखकर, उनकी जाति दंखकर, उनका खानदान दंखकर और उनके रिकमंडीशन करने वाले जो थोडी लोग हैं उनको रिफरेफ कह दंते हैं। और उहां बड से वह अफसर, वा किसी एवस जज या किसी मिनिस्टर की सिफारिश रहती हैं तो पब्लिक सर्विस कमीशन के आदमी फॉरन यह समक लेते

श्री जसाँद सिंह विष्ट : उसमें तो इम्तिहान हुआ करता हैं।

श्री रामेश्वर अग्निभोज: में सब बताता हूं। में आपसे अधिक जानता हूं इस सम्बन्ध में। इसिलए वे लोग खानदान के बल पर, अपनी पेडिग्री के बल पर बड़ी से बड़ी नॉकरी पा जाने हैं और हरिजनों को रिफर्रफ कह दिया जाता हैं। यदि मुक्तसे प्छा जाए तो में कहूंगा कि जो पिबलक सर्विस कमीशन के लोग.....

(Interruption.)

SHRI B. N. DATAR: May I request, Sir, that the hon. Member may be careful in making references to "the Commission?

Mr. CHAIRMAN: So far as Public Service Commissions are concerned, I think you had better be temperate in your language. श्री रामेश्वर अरिनमोज: Thank you, Sir. परन्तु, बात यह हैं कि जब इंजर करने के बाद हमको इंसल्ट भी किया जाता है तो रहा नहीं जाता हैं। जिसके फटं न बिवाई. वह क्या जाने पीर पराई। यदि मेरे स्थान पर दातार साहब होते. वह यदि हरियन के घर में पँदा हुए होते, वह यदि एक आदिवासी के घर में पँदा हुए होते और उनकी नॉकरी के कट जाने के बाद उनको इनएफिशएँट कहा गया होता तो दातार साहब इन बातों को कभी सहन नहीं किए होते।

श्री ह० प्र० सकसंना: पार्लियामेंट के मेम्बर बन जाते उस के बाद ।

श्री रामेश्वर अधिनभोज: पालियामेंट के मेम्बरों पर भी में आता हूं। आपने पार्लियामेंट में रिजर्वेशन दिया है, वहां पर भी उनकी गुंजाइश नहीं हैं। आपने पार्लियामेंट में १४ फीसदी रि प्रेजेंट शन दिया हैं। यहां २१६ के हाउस में यदि १५ प्रतिज्ञत के हिसाब से मेम्बर होते तो ४० आदमी होते लेकिन उसकी जगह आपने यहां ६ आदमी रखे हैं। अप क्या बात करते हैं सक्सेना जी. आप समभ्र लीजिए कि हमार देश में वेल-फेयर स्टंट का स्लोगन तो चल गया है पर हमारं दिलों में त्याग की भावना अभी नहीं आई हैं. ईमानदारी से ऊपर उठाने की भागना अभी नहीं आर्ड हैं और इसलिए में आप से यह प्रार्थना करूंगा कि अगर आपको इन जातियाँ को उठाना हैं, आपको बेलफेयर स्टंट बनाना हैं तो आप एक बंलफेयर डिपार्टमेंट खालिए।

[MR. DEPUTY CHAIRMAN in the Chair]

विना वेलफंयर मिनिस्ट्री कं आपकी वेलफंयर स्टंट नहीं चल सकती, विना वेलफंयर मिनिस्ट्री के आप इन गरीबों का वेलफंयर नहीं कर सकते।

अभी अभी मुर्फ याद आ गया, मिनिस्ट्री के सम्बन्ध में भी सुनिए। प्रान्तों में बहां पर केंबिनेट मिनिस्टर्स थे वहां एक एक दो. डिप्टी मिनिस्टर्स बनाए गए। जो ग्रॅंबुएट हैंं. डबल ग्रॅंबुएट हैंं. हिवल ग्रॅंबुएट हैंं वह डिप्टी मिनिस्टर्स हैं हिरजन और आदिवासी होने के नातं और जो मिडिलची हैं वे मिनिस्टर्स हैं क्योंकि

वं किसी खास क्लास के हैं। एंसे एंसे मिनि-स्टर हैं कि मेडिकल डिपार्टमेंट उनके पास हैं. एक आदमी को चोट लगती हैं, आदमी अस्पताल में कसह रहा हैं. उनसे पूछा गया कि कही भाई क्या हुआ हैं तो उन्होंने कहा कि चोट लग गई और वह डाक्टरों से पूछते हैं कि भाई इसकी पोस्ट मार्टम रिपोर्ट बताओं। एंसे मिनिस्टर भी हैं. जो कि नानहरिजन हैं।

SHRI H. C. MATHUR (Rajasthan): Congratulations to the Congress selection

श्री रामंश्वर अंग्निमांज: माधुर साहब, उसमें आप भी आते हैं, कांग्रंस की बात यह नहीं हैं। बात यह हैं कि इरिजनों और नान-हरिजनों का सवाल हैं। यदि आप योग्य हरिजन और अयोग्य नान-हरिजन में सेलंक्शन करेंगे, यदि आप जिन्दा हरिजन और मर हुए आर्थांडाक्स में सेलंक्शन करेंगे (then you will choose the dead man and not the live one)

यह सब में इसिलए कहता हूं कि कम से कम इन रिपोर्टों के आधार पर, हरिजनों के साथ और आदिवासियों के साथ जो अन्याय होता हैं वह तो दूर होना चाहिए। इन आदिवासियों के सम्बन्ध में अब सड़कों, जंगलों में, बनाने का सवाल आता हैं तो प्रान्तीय सरकारों में एंसे मिनिस्टर्स मॉज्द हैं जो यह कहते हैं कि यिट सड़कों बन जाएंगी तो एजुकेट हैं लोग जा कर उनको एक्सप्लायट करेंगे, इसिलए उनको सड़कों नहीं देनी चाहिए।

श्री कन्हें बालाल दाँ० वेद्य: शंम, शंम।

श्री रामेश्वर अग्निमांज: मैं उनके नाम नहीं लेन: चाहता हूं यही तो मृश्किल हैं नहीं तो एक एक का नाम ले कर सब चिट्ठा आपके सामने खोल दूं।

श्री हरिश्चन्द्र माथुर: जरूर खॉलिए।

श्री समेरवर अधिनभांज: तो एसं लोग जरूर भारतद हैं जिनको कि उनके यहां सडक भीजने में या पैसा देने में संकोच होता हैं। इसी तस्ह

हाउँ सिग स्कीम की भी बात हैं। आप जानते हैं कि हमारं देश में, हमारं वेलफेयर स्टंट में, यदि सबसे खराब आस्था किसी की है तो वह मेहतरों की हैं। जब द्वीनया के लोग गंगा स्नान करते हैं. अपने घर के प्रत्येक कमर में ऑर बाथ रूप में एक एक नल लगा कर चौनीसों घंटं स्नान करते हैं तो मेहतरों के महल्ले में जब वे मेंला फेंक कर ऑर सहक भाड़ कर घर लॉट कर आते हैं सब नल बन्द हां जातं हैं। इसके बाद आप उनसे कहें कि वे सफार्ड से रहें? आप उनकी हाउसिंग कंडीशन इंसिए। वे दिन भर मैंला फेंक्त हैं और जब शाम को या आराम के समय घरों में बाते हैं तो उन्हीं सह गले और शहर के गर्न्द से गर्न्द मकानों में जाते हैं. बहां कि गंदी से गंदी नालियों के कीड वास करते हैं। चौंबीसों घंट उनका बीवन नर्क का जीवन हैं। एंसी स्थिति में उनके लिए सरकार क्या हाउ-सिंग स्कीम बना रही हैं ? एक स्टंट गवर्नमेंट ने २४ हजार रूपया इनकी हाउसिंग स्कीम के लिए दिया हैं उसमें से १५ हजार खर्च हुआ और १० हजार बाकी बचा। यह स्थिति प्रान्तीय सरकारों की हैं तो मैं यह करेंसे कहूं कि इस दिशा में हमारा कदम तेजी से आगे वह रहा हैं। में आपसे प्रार्थना करूंगा कि यदि आप इनकी तरक्की चाहते हैं. इनकी स्थिति बराबर स्थारना चाहतं हैं, इनकां बराबर उठाना चाहते हैं तो आपको बातों से नहीं बील्क कामों से एसा करना है। काम कर और यह न कर कि हमने यह किया वह किया और इनकी स्थिति अब अच्छी हैं।

कालंज और स्कूल की बात लीजिए। ये लोग तो बंचार गरीब हैं, प्रस्तकों मांग कर पढ़ते हैं, भीख मांग कर खाते हैं, दूसर के चिराग वर्ल अपनी स्टडी करते हैं, दूसर से पेंसिल और कलम ले कर अपनी पढ़ाई करते हैं और जब ये लोग इन मुसीबतों को पार कर के किसी तरह से कालंज और य्निवींसटी में जाने लगते हैं, टंक-निकल शिक्षा है में जाने लगते हैं तो जैसा कि मैंने कारस्ट इंस्टीट्यूट की बात बताई, बही बात हांती हैं। पहले जो रेंजर कोर्स में जाते थे उनको सरकार पांच हजार या दो हजार रुपए अपनी तरफ

र्स दंती थी और इंजीनियरिंग कालंज और मेंडि-कल कालंब में सरकार अपनी तरफ से स्पेशल स्कालरीशप द कर उन लोगों को भंजती थी परन्तू अब नए नए रूल और नई नई कतरीनयां चली हैं और अब यह हो गया है कि फाइनेंशल पोजीशन क्या है ? जो लहका पांच हजार रूपया जमा करंगा वही इंहराद्न जा सकेगा। अब एक हरिजन लडका या आदिवासी लडका अगर चन भी लिया जाए और वह पांच हजार रुपया हिपा जिट नहीं कर सके तो वह दहरादान टंगिंग की लिए नहीं जा सकता। तो आपने हरिजन को रिकांशन दिया, उसको चना, उसको योग्य घोषित किया परन्तु चंकि उसके पास पेंसा नहीं हें इसलिए उसका वह स्रीचत स्थान खत्म कर दिया गया और वह वहां से हिवार कर दिया गया। एसी स्थिति में आप बताइए कि आप य जो नए नए रीस्टक्शंस और नर्ड नर्ड तरकी**र्वे** निकाल रहे हैं वे कहां तक हरिजनों है और आदिवासियों के हित में हैं।

मेरी बहन श्रीमती परमानन्द ने कहा था कि मैं तो छः साल तक मिनिस्टर रह चुका हुं तो अगर में इनएफिशएंट लोगों को सरकारी नॉकरी में लेने की सिफारिश करूं तो क्या शासन को डा एफिशिएंट बनाना चाहते हैं. अयोग्य बनाना चाहते हैं। में आप से यह प्रार्थना करूंगा वि नान-हरिजन लोगों के लिए. अयोग्यों के लिए भी जगहीं हैं जो कि सब से अयोग्य होते हैं। जो एडिमिनिस्टेशन में फेल हो गए जो मिनिस्टी में फेल हो गए वह गवर्नर बना दिए जाते हैं। एसं कुछ हरिजन लोगों को भी बना दीजिए जहां पर इनएफिशिएंट लोगों के लिए ही रिजर्वेशन हैं। मैं फिर कहता हूं कि मैं नाम नहीं लंना चाहता। आप कहें तो नाम गिना दं। में फिर आपसे प्रार्थना करूंगा कि इनए फिशिए सी और एफिशिएंसी की यदि बात कहते हैं तो फिर फाइनेंशल कार्पोरंशन में घाटा क्यों होता हैं भाकहा और नांगल में करोहों अरबीं की स्कीमें क्यों बनती हैं, वहां पर ये स्कीम बनाने वाले लोग व्यां इनए फिशिएंट हैं. क्यां इन बही वहीं स्कीमों में इस तरह का अंधेर मचा कर प्लीफिंग करते हैं। तो अगर एफिशिएंसी हैं तो

श्री रामेश्वर अरिनभोज]

एव में हैं और अगर नहीं हैं तो कहीं नहीं हैं। तो इनएफिशिएंसी के नाम पर सरकारी नॉकिरियों है दरवाजे इन हरिजनों के लिए बन्द करना बहुत ही गलत हैं। मैं जानता हूं कि हरिजन अगर इनएफिशियोंट हैं तो हिसआनेस्टी में दें. हरिजन अगर इनएफिशियोंट हैं तो लापरवाही में हैं आदिवासी अगर इनएफिशियेंट हैं तो आराम तलवी में इनएफिशियोंट हैं और करप्शन में इनएफिशियंट हैं क्योंकि वे इतनी ज्यादा चालाकी नहीं जारते हैं । इसीलए में आप से प्रार्थना करता हूं कि चीद आपको एफिशियँसी का स्टेन्डर्ड इंखना हैं, तो जो किताबी कीई होते हैं. जो फर्स्ट क्लास फर्स्ट आरो हैं वे व्यावहारिक बीवन में सौ प्रतिशत फेल होते हैं। केवल पिक्लिक सर्विस कमीशन के निर्णय की दंसकर इन लोगों को नॉकरी दी जाय. बरूरी नहीं हैं। जब आपने इन लोगों के लिए रिजर्वे ग्रन रखा है तो यह आपका कर्तव्य हो जाता है कि उनको माफिक जगहें हैं। हरिजनों और आदिवासियों को १४ प्रतिशत जगह किसी भी नॉकरी में इंने की व्यवस्था है किन्सू जब पीब्तक सर्विस कमीशन इम्ब्रहान लेकर नाम भेजता है तो उसमें हो हरिजन या आदिवासियों के नाम भी रंकमेंह नहीं करता । इसके बाद भी सरकार को यह शक्ति हैं, पावर हैं, डिसक्रिशन हैं कि अगर वह चाहे तो स्टंट और विनयन पब्लिक सर्विस कमीशन की लिस्ट को रहाद कर सकती हैं ऑर उपना नाम दं सकती हैं । एसा करने पर स्टंट सरकारों को या केन्द्रीय सरकार को लीजस्लेचर या पार्लियामेंट के सामने बयान देना पड़ता है कि हमने इस कारण परिवर्तन किया हैं। यदि आपने हरिजनों और आदिवासियों के हित में वह परिवर्तन किया तो मुक्ते परा विश्वास है कि इंश की पार्लियामेंट ऑर राज्य समाजों के प्रतिनिधि आपके कार्य की सरहना करेंगे, कंडोंग नहीं करेंगे, सरकार को दोष नहीं देंगे। इसलिए में आपसे यह प्रार्थना करता हूं कि इस दोत्र में आपको और भी अधिक कार्य करना है।

अभी मैंने आपके सम्मुख होरबनां आरं आदिवासियां के मकानां और पानी की कठिनाई के बार में कहा था और पार्थना की थी कि इसमें उनकी हर तरह से मदद की जाय । इसी तरह उनकी खेती बाड़ी के कार्यों में भी अधिक मदद करनी होगी । मुफे माल्म हुआ हैं कि हैंदराबाद के हरिजनों को जमीनों से बेदलल जिया गया हैं और उन्हें किसी प्रकार का कम्पेंसेशन भी नहीं दिया जा रहा हैं । यह बात मेरी समफ में नहीं आती कि इस तरह से हरिजनों को क्यों सताया जा रहा हैं ।

हरिजन और आदिवासियों के जो लड़के कालेजों ऑर युनिवर्सिटियों में आकी आर्थिक सहायता द्वारा पटचे हैं" और जब ८िकाक सर्विस कमीशन ज्ञात वे उन-एफिशियाँट करार दं दिये जाते हैं तो देन घर के रहते हैं और न घाट के। मां बाप अपनी प्री ताकत सं उनको पढ़ाते हैं ऑर सरकारी स्कालरशिप भी उनको मिलवा हैं, किन्तु जब अन्तिम मीजल में पहुंचने का वक्त आता हैं, ऊपर चडमें का मॉका आता हैं तो ठोकर मारकर उन्हें जमीन पर फेंक दिया जाता हैं। बार बार यह कहा जाता है कि हम सांश्रालिस्टिक पेंटर्न के आधार पर सांसाइटी बनाना चाहते हैं किन्तु में आप से कहना चाहता हूं कि जब तक सरकार की यह आधाँहोक्स नीति रहेगी तब तक हमारं इंश के पिछडं हुए वर्ग या दुवी हुई जातियां एनए नहीं सर्वोगी। इस आर्थोडोक्स नीति के बार में तीन चार दिन हुए हमार प्रियवर्शी यांग्य और संसार के महान नेता बबाहरलाल ने यह कहा था कि हमें जात-पांत की प्रथा को देश से बिल्कल नष्ट कर देना होगा। सच बात तो यह हैं कि जात पांत की प्रथा को जब तक इंश से नष्ट नहीं किया अयोगा तब तक हमारा देश आगे नहीं इद सकता हैं। आज हम देखते हैं कि अलग अलग जातियां, अलग अलग भाषाओं के आधार परु जलग अलग भावना लेकर अपना अलग योगट वनानं की कोशिश क⊬स्टी हैं। यहसब कार्यजात पांत के नाम पर हो रहा है और इन सब चीजों की जड़ जात पांत ही हैं और नॉकरी पेशा और

सफेद पांशाक वाले लांगां की चालाकी हैं। अंग्'जी में एक कहावत हैं Charity begins at home. Let us search our own hearts हम लोगों में कितनी ही जातियां है मगर जात पांत का भेदभाव हम लोगों में नहीं है। हरिजनों और आदिवासियों में किसी तरह का व्हैस्टंड इंटरंस्ट नहीं हैं। एक बार एक मित्र ने कहा था कि हरिजनों को अपने अधिकारों के लिए लड़ना चाहिये, मिनिस्टी के लिए लडना चाहिये, सरकारी नाँकरियों में नीचे से लंकर ऊपर तक बहना चाहिये। किन्तु ये ही क्हेस्टंड इंटरंस्ट बाले हरिजनों और आदिवासियों को इन जगहों तक पहुंचने में हर तरह से रोकते हैं। हम हरिजन लोग तो वही चाहते हैं जो विधान द्वारा हमें दिया गया है । मगर हमार व्हेस्टंड इंस्टरेस्ट वाले एक हाथ से तो हमें दंना चाहते हैं ऑर दूसर हाथ से उसे ले लेना चाहते हैं। इस चीज को व्हेस्टंड इंटरस्ट कहा जाता है। जब तक इस चीज का निम्लि नहीं किया जायंगा, जब तक इन्तिनदारी में साथ सरकार अपने कर्तव्यों का पालन नहीं करंगी तब तक यह बूगई दूर नहीं हो सकती हैं। बरकार को इस और विशेष ध्यान दंना चाहिये।

अगर सरकार हरिजनों और आदिवासियों की उन्नीत करना चाहती हैं तां उनके लिए एक पथक् मंत्रालय बनाया जाना चाहियं जहां पर अच्छा कार्य किया हैं, उस पर सब को संतांध होना चाहिया। जब आप यही समभते हैं कि प्लानिंग कीमरनर सब कुछ कर रहा है तो फिर शिह्युल्ड कास्ट कीमश्नर या संपरंट हरिजनों के इंतजाम करने की क्या आवश्यकता है । take the figures, but let him not misrepresent me. पिछलं मई के महीने में आप ने अंटचीबीलटी एक्ट पास किया था परन्त, इससे भी हरिजनों और आदिवासियों की हालत में कोई विशंष

स्थार नहीं हुआ । में नहीं समभता कि इस कान्न के पास करने से हरिजनों या आदि वासियों के दाँनिक जीवन में किसी तरह तब्दीली आई हो । दूसरं देत्र में भी, में नहीं समभता कि इस कानून के पास करने से कोई परिवर्तन हुआ होगा । यदि आप सचम्च हरिजन और आदिवासियों की दशा में परिवर्तन करना चाहते हैं तो जो अधिकार विधान में उनको दियं गर्य हैं उनका उपयोग कठोरता से किया जाना चाहिये । यह सरकार और जिम्मेदार लोगों का कर्त्तव्य हैं कि वे अपने कर्त्तव्य का पालन र्जमानदारी के साथ कर । महात्मा गांधी जी ने अंटचीविलटी के विरुद्ध सारं देश में जेहाद उठा दिया था. क्या हम सब उसको भूल गये हैं। महातमा गांधी जी ने जां कदम उठाया था वह सांच समभकर ही उठाया था. उसे हमें इतनी जल्दी नहीं भूला दंना चाहिये।

हमारं मित्र श्री दातार साहब ने बर्ड गर्व के साथ यह कहा था कि हमने हरिजनों ऑर आदिवासियों के लिए एक करोड ७ लाख रुपया प्रोवाइड किया हैं। परन्तु जब मैंने दूसरी जगह आंकड दंखे तो १२॥ लाख आदिवासियों के लिए ऑर ४४ लाख बॅकवार्ड दलास के लिए हैं। इतना रुपया भी सरकार ने जो दिया है वह भी तब दिया जब चारों और सं प्कार की गई। यह कहना कि हरिजनों और आदिवासियों के लिए सरकार करोडों रूपया खर्च कर रही हैं दिल्कुल निराधार बात हैं।

SHRI B. N. DATAR: I have "not said sc. So, उन लोगों की दशा स्थारने का कार्य हो। इसके please do not misrepresent me. I do not like this विपरीत यह कहा जाता है कि प्लानिंग कमीशन misrepresentation. The hon. Member can state सब वर्ग के लोगों के लिए भलाई का काम कर whatever he likes. I have clearly said one crore and thirty lakhs of rupees have been spent for all रही हैं। हम लोग यह मानते हैं कि प्लानिंग these people; and I think aboth Rs. 45 lakhs was कमीशन ने जो कार्य दंश में किया है वह बहुत spent over the Harijans and all the applications have been granted.

> SHRI R. U. AGNIBHOJ: The figur es are here. If he does not mind

SHRI B. N. DATAR: The hon Member may

angry....

SHRI 3. N. DATAR: I am not angry....

SHRI R. U. AGNIBHOJ: And that is the test. If he is angry, I hope he will not victimise the Harijans but will do something good for them. कि केवल हरियनों को अयोग्य कह कर वा To become angry is not the reply to the question which 1 am putting.

SHRI SATYAPRIYA BANERJEE (West Bengal): Please go on.

श्री नर्मप्रवर अरिनभोज : में आप से प्रार्थना करता हूं कि क्रोध करने से मेरे प्रश्न का सही उत्तर नहीं दिया जा सकता हैं। आप तो अपने कर्त्तव्य और उदार हृदय से ही इस कार्य को प्रा कर सकते हैं। में आप से कहता हूं कि शिह्यल्ड कास्ट के लिए जो एक करोड़ ३ लाख की इसमें रकम हैं, उसमें से ४८ लाख हरिजनों के लिए ऑर १२ लाख ६४ हजार आदिवासियों के लिए हैं। यदि में मिस रिप्रजेन्ट करता हूं तो कम से कर आप की जो रिपोर्ट हैं. जो आपने पेश की हैं, वह तो मिस रिप्रेजेन्ट नहीं कर रही हैं। यदि कर रही हैं तो आप मुभ्ने बतलाइये।

SHRI B. N. DATAR: What is the page?

Page 273 तो में श्री गर्भश्वर अग्निभोज : प्रार्थना Ė कि चीओं दंखें ऑर इसक बाद इस चीज पर विचार कर्र कि सरकार हरिजन और आदिवासियों की स्थिति किस प्रकार से सधार सकती हैं । आप जानते हैं कि हैंदराबाद आर साँतष्ट में तीन चार लाख हरिजनों की आबादी को कम दिखलाया गया है ताकि उनके प्रतिनिधि असंम्बलियों और कारिसलों में कम बायं। इन चीजों के छिपाने से और इन चीजों पर क्रांध करने से तो कोई मतलब फिकलता । जब तक हम इन चीजों को उखाइ इसके नहीं फींक देते. तक तक क्रोध करना ामा शांदित का नहीं बील्क अपनी कमजोरी का द्योतक हैं। अंग्रंज लोगों की भाषा हमने

SHRI R. U. AGNIBHOJ: Let not my friend be सनी है जो कहा करते थे कि तम अयोग्य हो, इस लिये तुम को स्वराज्य नहीं मिलेगा। परन्तु अंग जो से लड़ कर भारतवर्ष ने यह दिखा दिया कि हम स्वराज्य के काबिल हैं, तुम्हारी बरूरत नहीं हैं। तो आप इस चीज के भरोसे मत रोहर्य उन पर क्रोध करके उन्हें दबा दिया जायगा । अब वह बमाना चला गया। इस लिये में यह कहना चाहता है कि जो लोग दबाने की बात करोंगे वे अब उठ नहीं सकोंगे। आब में आपसे यह बात इस नियं नहीं कह रहा हूं कि मुर्भ आपसे कोई व्यक्तिगत शत्रुता है। परन्तु एक मिनिस्टर के नाते यदि आप इसे बुराई समभाते हैं तो यह आपकी कमबोरी हैं। पूर समाब की कल्याण के लिये में उन आठ करोड आदिवासी और हरिबनों की संतप्त आतमा की तरफ से कह रहा हां कि आपका कार्य असंतीयजनक हैं. असंतोषबनक हैं, असंतोषबनक हैं।

> इस लिये में आपसे यह प्रार्थना करूंगा कि इस रिपोर्ट में श्रीकांत जी ने जो खामियां दिखाई हैं उनको आप पुरा करेंगे और आगे के लिये आर एंसी स्कीम्स बनायेंगे जिनसं सचम्च उनका उद्धार होगा और वे आगे बढोंगे । इतना कह कर में पनः श्रीकान्त जी को इस बात के लियं धन्यवाए देता हां कि उन्होंने सच्चाई की साथ रिपोर्ट पेश की।

SHRI H. N. KUNZRU (Uttar Pradesh): Mr. Deputy Chairman, I should like to begin by congratulating the Commissioner for the Scheduled Castes and Scheduled Tribes on the comprehensiveness of this Report and the frankness with which he has expressed his opinion. I attach great impor-ance to his free expression of his opinions because in a difficult matter of the kind with which he deals, we need adequate guidance from those who are principally concerned with it and I trust, therefore, that Government will always give him the fullest opportunity to state his opinions freely so that we may learn from them and take adequate steps to improve the condition of the classes with whom he Is concerned.

sir, the Keport shows the progress made in many respects, for instance, In respect of education, in respect of medical relief, in respect of expenditure on roads. But I quite agree with the last speaker that, though progress has been made and the expenditure has been stepped up considerably since the year 1951-52, we are nowhere near the end of our task and we have not merely to go forward, but to prepare comprehensive plans in order to make us feel that we shall be able to remove completely all the disabilities from which the Scheduled Castes and the Scheduled Tribes suffer within the next ten or fifteen years.

Sir, I raised this question last year and I raise it again. We have been told by Government who have circulated to us their notes showing the action taken by them on the various suggestions made by members of this Commission that the State Governments will prepare Five Year Plans for the development of the classes I have referred to, in connection with the Second Five Year Plan. This is re-assuring so far But I should like to kr.ow as it goes. definitely whether the plans put forward by the State Governments comprehensive. If a State Government. for instance, sends out a plan, it provides for increase in the number of schools or number of dispensaries or mobile vans This, in mv opinion is not enough. It should take account 01 ail the needs of these classes and then prepare a plan. expenditure that may be required in order to carry out this plan may be nigh. Brt at this stage, the only business of the Srtate Governments ought to be to forward that plans are in their opinion. and adequate. comprehensive The Planning Commission may say to them that there is not enough money to carry out their schemes. But then Government will at least know what is required to be done in order to further task that we took in hand, when we framed our Constitution.

I have heard from time to time that the programmes sent up by the State Governments are only partial. I may be quite wrong for, not un-often, rumours circulated turn out to be incorrect. that are But I should like to have definite information from my hon. friend Shri Datar whether, in his opinion and in the opinion of the Commissioner for Scheduled Castes and Scheduled Tribes, the plans that have been placed before the Government or the Planning Commission are comprehensive and that every effort will be made by the Government to provide the funds required to carry them Sir, I hope such an assurance will be given to us by the hon. Deputy Minister who initiated the discussion on the Report with which we are concerned today. But I should like to say that, when a comprehensive programmes has been prepared, we have only declared our aim. The declaration of an aim is not the same-thing as its achievement and we shall have to take adequate measures to see that the steps that are taken to carry out the plans that may be approved, now are adequate. Now, I am afraid that the Report of the Commissioner for Scheduled Castes and Scheduled Tribes is not very re-assuring on this subject. Attention has already been drawn to one of his complaints, namely, the failure of many State Governments to send replies promptly to his letters. But I should like to draw the attention of the Government to certain other matters mentioned by him. Now, Sir. one of the points that he has mentioned is that "Most of the State Governments do not submit their schemes to the Government of India before the end of February as requested, to enable the Central Government to issue sanctions in time.' Another point mentioned by him, and admitted by Government in the notes to which I have already referred, is that "The six-monthly progress reports on the prescribed froms which the States are send gradually are not requested to furnished." Now, Sir, it is very difficult in these circumstances for the Commissioner for Scheduled Castes »nd Scheduled Tribes to place a correct

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[Shri H. N. Kunzru.] picture of what has been done in different parts of the country in order to remove the disabilities of the Scheduled Castes and the Scheduled Tribes. I think, Sir, this is a matter to which the Central Government ought to give their serious attention.

third point mentioned by The Commissioner is that even the reconciled expenditure figures are not intimated to the Government of India. I think, it will further be true to say— and my recollection is that the Commissioner has said this somewhere in the Report—that it is not stated in the reports of the State Governments as to what the reached by them are. We may know that the expenditure has been increased. But unless we are told the aim set before it by State Government and Its achievement, the mere increase of expenditure cannot be regarded as satisfactory by us. I think, Sir, that when we are dealing with this subject, we ought to recognise the difficulties of the Ministers who are in charge of the welfare of the Scheduled Tribes and the Scheduled Castes. These Ministers have not under them all the departments that are concernied with the welfare of these classes. They have consequently to write to the different Ministries in order to obtain the necessary information, and they do not receive the information they ask for, either promptly or in full measure. It is necessary, therefore, that the portfolio dealing with the welfare of Scheduled Castes and Scheduled Tribes should be taken up by the Chief Minister himself, or that he should devote much more attention to this matter than what is so far, as a rule, done. I think unless the head of the Government is directly interested in this matter, and unless he shows that he is directly interested in this matter in some way or other, the quick progress that we want to make will not be achieved.

Sir, then there is one other point that I should like to refer to before I

pass on from this topic. And that is that the plans of the State Governments are sent, in the first instance, to the Home Ministry. I was glad to learn yesterday from Shri Datar that two sections had been created in the Home Ministry, the task of one of which would be to deal with the progress of welfare work, and of the other, to deal with the question of appointment of persons belonging to the Scheduled Castes and the Scheduled Tribes, keeping in view the reservation for them in accordance with the directive of the Government of India. Nevertheless, Sir, I think that the reports should be sent either directly to the Commissioner for Scheduled Castes and Scheduled Tribes, so that there may be no delay, or that the various State Governments should be asked to send two copies of their schemes, one to the Home Ministry, and the other directly to the Commissioner. I think that will save time, and perhaps, Government will be able to show more work during a year than they are able to do now

I now come, Sir, to the question of communications. I was delighted, Sir, to hear Shri Datar say that he attached the greatest importance to the development communications. As I had been of this view for many years, I ventured to express this view at the Tribal Conference that was held in December last, and which was addressed very comprehensively by Shri Datar. Now I want to know one thing from him. The figures are not very clear. But so far as I can see, I cannot understand why in some States a good deal of money has been spent on the construction or improvement of roads, whereas in other States this subject has not received proper attention. I have no time to go into any details on this subject. But I Would like to ask him for full information regarding the development of communications in the tribal districts of Assam, and in the Lahaul and Spiti regions of the Punjab. Now Shri Datar informed us at the Conference to which I have referred earlier, that

the Government of India was carrying out the recommendations of the Ayyangar Committee in regard to the improvement of communications in the tribal districts of Assam, and that the programme laid down by the Committee, which would cost about Bs. 2\ crores, would be completed by the end of the year 195G-57. Now, this is very good so far as it goes. But I know, Sir, from personal knowledge what the condition of the hill districts of Assam is and how inadequate the communications there are. I should therefore like to know two things— one to what extent communications will be developed in the Garo Hills Districts and the Mizo Hills District and whether and what proportion of the expenditure recommended by the Ayyangar Committee will be spent on the North Cachar and Mikir Hills District. That District. I fear, has not received much attention either from the Government or from any other authority and I hope, though I don't know the exact figures relating to the development of communications in this District, that much more care will be taken in the future to develop this area. Roads, I think, are no less important a civilizing force than the schools that are being established in these regions. It is of the utmost importance that the expenditure on communications should increase progressively till not merely the mam arterial roads have been constructed but the necessary number of feeder roads also have been provided. I have already referred to the Punjab. I know the total figure spent on the development of communications by the Punjab Government but I should like to have information particularly with regard to the regions mentioned bj me because they are among the undeveloped and neglected regions of the Punjab.

Another suggestion that I should like to make refers to the establishment of cooperative societies. I referred to this matter last year and the reply of the Central Government is

that the attention of the State Governments has been drawn to this matter. I find from the report before us that some progress has been made in this matter and that some multipurpose cooperative societies have been established but I don't think that what has been done is quite enough. It is true that the Cooperative Movement is weak in the country as a whole and that enough nonofficial workers are not forthcoming to take up this matter with the enthusiasm that is needed that its importance requires. In these circumstances, Government are undoubtedly labouring under a handicap but this only means that they should use more of their resources to establish cooperative societies. I would first of all like to refer to the need for the establishment of Forest Cooperative Societies, to which I referred last year, on the model of such societies established by the Bombay State. There the tribal labour is employed and the profit from the extraction of the things grown in the forests also goes to the Tribal people. Now I think there is need for the establishment of more such cooperative societies in those States where the tribal people are concentrated. The second kind of cooperative societies that are needed are the multi-purpose cooperative societies. This does not mean that the society should provide only such things as rice, wheat, salt, and chillies etc. Its task should be much wider. It should deal with or supply raw materials like bamboos, leather, cotton etc. at cheap rates. There may be cooperative societies for them separately. I don't object to that but this should be attended to. Attention should also be paid to the need for marketing the things made by the Tribal people. So if credit is linked with marketing, it will produce the best results. This is not an easy matter to deal with. I say once more that it is a very difficult matter. It is far from easy for a cooperative society to take root even in an urban area or in villages close to the district headquarters. The establishment of cooperative societies among the Tribal

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[Shri H. N. Kunzru.] people will therefore require a great deal of labour and attention but we should not shirk the task.

Then I would like to refer to housing for the Harijans and Adivasies. My hon, friend, Shri Datar, referred to t'.iis matter the other day and said that efforts were being made by the municipalities to provide housing facilities for Harijans in the urban areas. I mean this question has been before the State Governments for a long time, ever since Mahatma Gandhi toured the country in 1932 in order to draw the attention Of the country to the difficulties of {he Harijans and for the collection of funds required to assist these classes. What has been done so far is very little. I suggest therefore that the Central Government should take a hand in this matter. A scheme should be prepared on the lines of the Low Income Group Housing Scheme prepared by the Ministry of Works, Housing and Supply. There ought to be some such things and I think the Commissioner for Scheduled Castes and Scheduled Tribes has suggested that a sum of Rs. 5 crores should be provided for this purpose. If necessary, even subsidies may be given and such loans as are given should be recovered by easy instalments but something much more than has been done so far ought to be done. Otherwise our declarations every year that progress is being made in this matter will be more theoretical than practical. They will satisfy nobody.

Lastly I would like to refer to other methods of raising the level of intelligence of the people with whom we are concerned and giving them general education, enabling them to underhand the world around them. I suggest again, as I suggested at the Tribal Conference, referred to earlier by me, that the radio and the cinema should be used for this purpose. Schools are good and I am glad to see that more schools are being opened and that more Harijan and Tribal boys are receiving higher education than before but it will take time for these institutions to show results.

The radio and cinema which are the most important means of audio-visual education will, I think, give quicker returns in certain respects than schools can. I think therefore that full use should be made of them and special care should be taken to prepare programmes that will be of interest to these classes and will provide them with such instructions as they need without taxing their intelligence too much. I think the Bombay Government again is a pioneer in this respect. It has prepared a scheme for the removal of untouchability and has prepared cinema films and is taking various measures for this purpose. One of them is the preparation of cinema films. Another is distribution of prizes to villages which have shown oustanding works connected with the removal of untouchability. Another aspect of this is the holding of special melas, etc. I draw the attention of the Government of India as forcibly as I can to the example set by the Bombay Government. What has been done there can surely be done elsewhere too. Therefore I emphasise once more the need for making adequate use of the radio and the cinema. If we neglect this powerful means of aiding us in the work that we are doing, we ourselves will be to blame but if we use these agencies, I have no doubt that the progress made in the Tribal areas will be much quicker and much more satisfactory than it has so far been 1 P M

MB. DEPUTY CHAIRMAN: I Have got here names of nineteen members who intend to speak on this motion and we have also to finish the debate today. So unless the speakers restrict the time of their speeches and we sit beyond five o'clock, we will not be able to give an opportunity to all. So, do we sit during the lunch hour or do we begin at two and then go beyond five in the evening?

SHRI KISHEN CHAND (Hyderabad): We sit through the lunch hour and also go beyond five

SEVERAL HON. MEMBERS: We sit through the lunch hour.

sit through the lunch hour.

Yes, Kakasaheb Kalelkar.

(नाम-निद्िशत)ः काकासाहेब कालेलकर श्रीमन्, मुर्भ ज्यादा समय तो लेना हैं नहीं। मर्भ इतना ही कहना है कि हरिजनों की माली हालत स्थारने से और तालीमी हालत स्थारने से ही अस्पश्यता दूर हो जायेगी, एसा मेरा विश्वास नहीं हैं। अस्पश्यता तो लोगों के मन में बेठा हुआ एक भुमात्मक विश्वास है और उसे दूर करने के लिये कूछ बहुत कई इलाज करने चाहियें। सरकार तां (१) ज्यादा पँसा खर्च करना और (२) कानून बनाना इतना ही जानती हैं, इससे ज्यादा हमें सांचना चाहिये नहीं तो पचास साठ साल तक चलने पर भी हम आगे नहीं बढ़ सकेंगे।

मुक्ते इस सम्बन्ध में एक सुकाव देना है और वह यह है कि हम अस्पश्यता के काम को एक एक ट्रकहा या क्षेत्र लेकर पांच साल के अन्दर पुरा कर हैं। आब से लेकर पांच साल तक अगर हमने भंगियों की हालत सुधार दी तो बहुत ज्यादा काम हो जायेगा। कान्तन द्वारा या नियम द्वारा हर स्टंट में भंगियों को टट्टी साफ करने से इस मना करें। टट्टी का काम दूसर लोग सांइटिफिक ढंग से करें या उसको हम साफ करें। भीगयों को इस काम के बजाय दूसरा काम दिया चाय । सार दंश में भीगयों की इतनी ज्यादा संख्या नहीं हैं कि हम यह कार्यन कर सकें यानी उनको कोई दूसरी नॉकरी न द सकें। अगर हमने भंगियों को इस काम से इसरे काम में लगा दिया और लोगों ने साइन्स द्वारा अपने अपने पाखानों को साफ करने का काम अपने हाथ में लेलिया तो यह हम लोगों की बहुत बही कामयाबी होगी। अगर हमने यह कार्य कर लिया तो हमारे ऑर कार्य बहुत आसान हो जायेंगे।

लोग कहते हैं कि शहरों से अस्पश्यता द्दर हो गई हैं और केवल गांवीं में ही रह

MR. DEPUTY CHAIRMAN: All right, so we गई है किन्तु शहरों के लिए मेर पास एक कर्माटी भी हैं। हरिजनों, खासकर भंगियों के लिए शहरों में जो मकान बनाये जाते हैं. उसकी रफतार अगर हम दंखें तो यह मालूम होगा कि बीस, पच्चीस साल तक उन सब के लिए अच्छं रहने के मकान नहीं बन सकते हैं। में गांवों की बात नहीं करता कैवल शहरों की ही बात आपके सामने रखना चाहता हूं। हमें शहरों के भीगयों के बार में ही प्रथम सौचना हैं। इसके लिए यह सुकाव है कि अगर पांच साल के भीतर भीगयाँ के लिए अच्छे रहने के मकान, प्राप्त नहीं होते तो हमें चाहिये कि शहरों में विद्यार्थियों के कालेज और हाई स्कूल में रहने के जो स्थान हैं, होस्टलस् हैं उनको रिक्विजिशन कर लें। अगर सब मंगियों को इस तरह के मकान रहने के लिए दंदिये जायेंगी तो हम दंखेंगे कि विद्यार्थियों को रहने के लिए स्कान मिलते हैं कि नहीं। जिन लोगों के पास बच्चों को पढ़ाने के लिए पेंसा हैं, उनके पास अवश्य उनके रहने के लिए भी इंतजाम करने का पँसा होगा। इस तरह संधम भंगियों को जल्दी से शहरों में अच्छ मकान द सकेंगे।

> मेरा तीसरा स्काव यह हैं कि आजकल सारे दंश में ही सेन्ट्रलाइजंशन की आवाज चल रही हैं और गांवों में पंचायती राज्य की स्थापना हर जगह पर हो रही हैं और उहां पर नहीं हैं, वहां पर होने के सुभाव आते हैं". इस में मूर्फ बहुत खतरा माल्म होता है। में इस पंचायती राज्य से बहुत हरता है। मंहीवियल पीरियड में जो जदर्दस्त जातियां होती थीं उसका ही सार गांव में प्रभाष होता था और उनके ही पास सब अधिकार चले जाते थे ऑर वे गरीकों पर अपना आतंक जमार्च थे। उसी तरह से पंचायत राज्य में भी इस तरह की भाषना न आ जाये, यही डर हैं। आज देखने में यह आता है कि गांवों की पंचायतों दूषारा हरिजनों के ऊपर जबर्दस्ती और जुल्म किये जाते हैं। इस तरह की बातें बन्द हां जानी चाहियें। इस

[काका साहेब कालेलकर.] के लिए भी हमें अवश्य कोई न कोई प्रबन्ध करना होगा। तब ही जाकर हम पंचायत राज्य की बात करें।

अगर हम मींगयों का काम उन से लेकर सुद करने लगें ऑर उनको रहने के लिए अच्छें मकान ऑर द्सरा काम दें दें तो हमारा सब कार्य ठीक हो जायेगा। इसके साथ ही साथ हमें पंचायती राज्य को भी अस्पृश्यता मिटाये पहले एक्ट्रम शुरू नहीं करना चाहिये।

SHRI MAHESH SARAN (Bihar): Mr. Deputy Chairman, there are one or two points to which I wish to draw the attention of our Minister here. What I feel is thai* the work done amongst the Scheduled Castes and the Scheduled Tribes should be done by people who appear to be like them. What I found during my tours was that when these petty officers of the Department go into the villages, they go in bush-shirts and trousers and the villagers feel afraid of them and hesitate to go to them. I think a rule should be made that those who work amongst these people must wear the dress that is commonly worn in those parts and I feel that if that is done, they will do a great deal of good to the people.

The other point that I wish to stress is that more money should be paid to institutions which are doing voluntary work for the uplift of the Scheduled Castes and the Scheduled Tribes. I think that there is greater energy and enthusiasm in the people who are doing this work voluntarily than in the others.

I hope I am not casting any aspersions but I have the feeling that we have a lot of people outside the department who wish to work and work enthusiastically amongst them. Of course, the accounts must be audited and all that but if we feel that there are enthusiastic people who can carry on this work, their services should be requisitioned.

There was another problem I found cropping up and that is this, it relates to the Harijan institutions that are springing up everywhere. We are trying to do away with the differences between the different castes but, in these institutions Harijan boys and people belonging to the Scheduled Castes and Scheduled Tribes get some money as stipend while the other poor people who belong to other castes do not get it. In these circumstances, a feeling is growing up that there is a sort of distinction between the Harijans and the non-Harijans. We want to remove this feeling and, therefore, the attention of Government should bfc directed towards this aspect of the question. An attempt should be made to find out means by which this feeling of difference between the twa could be removed.

[THE VICE-CHAIRMAN (SHRI H. C. MATHUR) in the Chair.]

I was very sorry to find my hon. friend who spoke a little before ma talking about Ministers and Deputy Ministers and things of that sort. We are all engaging our attention on more education, on getting more posts and becoming Ministers and Deputy Ministers. This is a frame of mind which ig a wrong frame of mind and it takes us nowhere. We should talk about the poor people in the villages. We should tell them what we are doing for them. We should rather concentrate on improving the, lot of the majority than on talking in terms of Ministership and Deputy Minister-ship.

श्री रामेश्वर अग्निभोज: में आपसे प्रार्थना करूंगा कि जब तक ऐसी प्रेरणा नहीं होगी तब तक कुछ नहीं होगा।

SHRI MAHESH SARAN: It Is all very well to come and make speeches here but the best thing for a person is to go round in the villages, spend most of the time with these poor people who are crying for our help. It is not by talking about Minister-

ship and Deputy Ministership that this vital question can be solved.

SHRI R. U. AGNIBHOJ: That is left to certain other class of people.

SHRI MAHESH SARAN: The point is we should go to these people and help them without talking about Ministership and Deputy Ministership or about scholarships. We should go to the people who are crying for our help. We come here in the Legislature and talk about big things. about scholarship, about Government service —how many people get scholarship, how many people there are who have become Government servants—and so on. We ought to direct our attention to those people who are crying for our help, who are facing difficulties all the time. Our duty is towards them.

SHRI R. U. AGNIBHOJ: I am to voice their feelings in Parliament.

SHRI MAHESH SARAN: You are voicing sentiments which are absolutely wrong, which have no basis and which are based only on power politics and nothing else. That is my feeling and I have spoken about it I really wish that all of us take a pledge that we will go out during the inter-session period and work amongst the masses and try to better their lot.

SHRI MAHESH SARAN: Please do not interrupt.

THE VICE-CHAIRMAN (SHRI H.C. MATHUR): Please address the Chair.

SHRI MAHESH SARAN: Sorry, Sir. I know people would not like this sort of speech but that is a fact and must be' stated whether people like it or not. It is my feeling that

more attention has to be given to the poor people. Therefore as I said before, all these officers who are appointed by the Government should go into the interior. My experience is that people sit in the headquarters or the tehsil headquarters or in big villages and try to collect information. The Government servants should try to go to places which are not easily accessible, where the poor people stay, and try to improve their lot. In the tehsil headquarters or in the big villages where people mostly go about, you would find the conditions to be good but in the places which are difficult to reach Government help is most required. Therefore, my submission would be that we should concentrate more on mobile dispensaries. That is one of the most essential things necessary for the poor people. They do not know of any medicines; they do not know of hospitals; they know of nothing and therefore, it is necessary that more attention should be paid to this question.

Cottage industry is another direction towards which attention should be directed a little more than at present. There must be some method by which these people, who get practically no food, who have no future before them, who feel down-trodden, who feel oppressed and who have no hope for the future, get their lot improved.

The next important point is the high rate of interest that these poor people pay on the loans that they take. The rate is so high that once they take a loan, it is very difficult for them to get rid of the moneylenders all their lives. Their whole life and future is spoiled and blasted. They feel depressed and do not know what to do. It is people like these who require real help. I know it is very difficult. We say that we should have education; we should have Ministers, we should have Government servants and we should have Scheduled Caste and Scheduled Tribes

rShri Mahesh Saran.J candidates in the Army. All these are very fine things but we should look more to the majority of the poor people who require our help more than anyone else.

As has been already pointed out, road communication is another difficulty which I came across, especially in the hill areas. The point is that nobody can reach there and there is no contact between the people of the valley and of the hills. In order that any scheme may be effective, it is necessary that there should be roads *o enable people to reach the interior.

There is no more point to which I would like to draw attention. It does not look very nice that the State Governments do not give us enough information. We have been hearing about it for a long time but nothing has been done. That is rather strange and it gives a very bad picture. It appears as if there is no control over them. We hear about it every time. If you look at the figures, you will find that excepting West Bengal and probably Bihar, information on the different items has not been supplied by the State Governments. Somewhere you get two or three items out of about fifteen. At this rate, we cannot know how things are progressing and every time the Commissioner has to offer apologies. This should not happen again and again and I hope our Minister will see to it that in future these things do not occur.

It is important for us to know how many villages in an area have been covered and what work has been done. Information should be specially obtained in relation to such areas as are difficult to reach so that when a Report comes from the people who are supposed to work there, the Commissioner is able to know exactly as to whether the areas which need help most have been visited by the officers or not. A list should be prepared giving the details as to the places visited, places which are diffi-

cult to reach, the nature of the improvements effected in those areas and such other relevant information.

These are the few points that I wanted to bring to the notice of our Minister and I hope that something will be done in regard to them.

Sum R. P. TAMTA (Uttar Pradesh). Mr. Vice-Chairman, the Report before us is a very important one. On the one hand it gives us a picture of the actual conditions in which the Harljans and the members of the Scheduled Castes reside and have to face a great many difficulties in the different areas of the country; on the other hand it also tells us of the specific measures that the Government have taken to ameliorate their lot and to safeguard their interests.

If we look to the Report of the Commissioner for Scheduled Castes we find that he has taken great pains in giving us a vivid description of his various tours and in a graphic manner he tells us of the actual conditions in which the Harijans and the Scheduled Tribes live in the different parts of this country. By going through the pages of this Report one can form an idea of the magnitude of the task which lies before the country in order to solve this gigantic problem. The Commissioner for Scheduled Castes has also along with his assistant officers toured no less than 30,000 miles and he himself has visited a great many States of this country. He has been to Madhya Pradesh, Bombay, PEPSU, Uttar Pradesh, Himachal Pradesh Jammu and Kashmir, Bihar and Hyderabad States. And my feeling is that wherever he went he proved a boon to the people of that place because I find from the Report of the Commissioner that, he has taken concrete measures and definite steps to redress the grievances of the *Harijans* of that area. Not only that he has also placed huge sums of money at the disposal of the institutions there which were engaged in the work of bettering the lot of the Harijans. I wish it were possible for the Commissioner to visit other places also because my feeling is. wherever he went he proved a boon to the people of that area. Sir, this Report, as I submitted just now, is an important one because it deals with the people who constitute a little over seven crores of the population of this country.

Within the limited time at my disposal I would confine my remarks to certain points only. With the Scheduled Castes the special problem was the disability which they suffered on account of untouchability. It is true that with the passing of the Constitution in 1950, a new era in the life of these people has dawned as it has been provided therein that social and economic justirp will be meted out to these classes as to <my other citizen. Not only that. Article 17 of the Constitution lays down: "Untouchability is abolished and its practice in any form is forbidden." As a consequence of that Provision we have recently passed an important piece of legislation, the Untouchability Offences Act, and that Act has come into force from the 1st of June this year. Sir, I give special importance to that Act because in enacting that Act Parliament took into consideration all possible forms of disabilities from which the Harijans could suffer and have made each a cognizable offence. Not only that. Our Deputy Minister, after he had accepted a suggestion by which he made the offences under that Act cognizable, went a step further and also laid down a provision to the effect that the burden of proof in the case of offences coming under the purview of that Act will be on the accused who will have to prove his innocence if he is challaned under that Act. That, I think, is a very salutary provision in that Act. And if that Act is now implemented properly, it will go a long way in abolishing this evil from **>U country.

Sir, I submit that the most important thing is not the passing of the Act merely but its implementation. I feel that it is absolutely necessary that this Act be implemented properly ir the spirit in which it was passed. And for that I feel that the Central Government will have to devise a machinery both in the States and also in some district headquarters in the form of some social welfare boai-ds or some such thing, the duty of which should be not only to look into the grievances of the Harijans and to take necessary steps to redress them but also to see that if any person commits breach of that Act he is brought to book and he is challaned. At present, we know there are various breaches of the Provisions of Acts but all the cases were not reported. If there are less cases of this evil reported it is because, as has been admitted by the Commissioner for Scheduled Castes in his Report also, the *Harijans* are too weak; they find it very difficult to take courage into their hands and come forward and report the matter because they fear that by doing so they will be incurring the displeasure of the caste Hindus on whom they depend for their livelihood, and on whom their economic dependence lies. The Commissioner also tells us the cases where certain persons and social workers who took courage and asserted their right were manhandled. So, Sir, it is necessary that the Act that we have passed is properly implemented. I also entirely agree with him when he says that mere passing of this legislation will not do away with this evil and I agree that there is necessity for intensive propaganda in that regard and there should be persuasion by which neople may be educated about the consequences of this evil and High Caste people should also be told of their moral responsibility, which they owe to their forsaken brethren. If that is done in a proper way, by persuasion and by propaganda, a lot can be done

and the implementation of thi? Act

[Shri R. P. Tamta.] will be easier and this evil would easily go away from this country after some years. The Government of India has been good enough to give grants to the various States to the lune of about Rs. 53 lakhs this year for doing intensive propaganda against this evil of untouchability. The various State Governments have taken different measures by which they want to create a new feeling in the countryside and want to use persuasive measures by which people could be educated against this evil and for that, measures for bringing out various leaflets, pamphlets and notices, and for holding of a Harijan Mela every month at some places. inter-dining, etc. and other various measures have been taken. The Government has also given grant to the Harijan Sevak Sangh and other institutions for doing this propaganda. I feel, Sir, that if all the small institutions which are engaged in this work in the districts are also given liberal grant by the Government, they can also help in eradicating this evil. I know the propaganda literature sometimes is not read by the people to whom it is sent and it sometimes goes into the waste paper basket. So I suggest those newspapers which have actually been started by Harijans and have been doing ameliorative work and bringing their grievances before the country for redressing them should also be given financial assistance because those people who bring out such papers are the people who work among Harijans and the Harijans—consider them as their own newspapers and they read them, they go through them and the papers go a long way in moulding their opinion. If such papers are also given financial assistance, I think, it will help in eradicating these evils. Such papers are only few in number and I think a special case should be made and those papers doing Harijan work should be given special grants.

Then, Sir, we have passed the Untouchability Offences Bill but I feel

that a further step should be taken, and that is to change the Government Service Conduct Rules and to lay down once for all that no one who believes in untouchability or practises it in any form shall be appointed to any post under the Government. This is a very important step and if the Government Hakes this step, it will create a new awakening in the country. I have seen myself that the Government officials, when they read of these >special measures adopted by the Government and the special orders which they receive from their higher officers, often make fun of such orders and measures and sometimes they speak in a disparaging tone about them. I was really much pained to see such mentality among some Government officials. Such officers who do not adhere to the Constitution and to its directive principles by which untouchability has been abolished do not deserve to be retained in Government service. I therefore suggest that the Conduct Rules should be so amended that if a Government servant is found guilty of observing 'untouchability in any form, he should be liable to dismissal. Sir, I do realise that untouchability is a deep-rooted evil and it will take some years before it can be eradicated completely from this country. I realise with the abolition of untouchability in accordance with the principles of the Constitution through an enactment by this Parliament, a new life has come in among the Scheduled Classes who have begun to realise now that they art* equal with others and they also have got all the rights which any other citizen enjoys. They have now got the rights and it is only a question of asserting their rights. And in the matter of assertion of their righs. leconomic dependence comes in their way.

So along with the abolition of untouchability the Government should also take another step and that is to better the economic condition of the

Scheduled Classes. Apart from this evil of untouchability, I find, for in some parts of Bihar instance Madhya Bharat and others, the prac tice of forced labour is still there. And I was much surprised that in a like progressive State Mysore also this evil was there. On page 86 you will find that there is a system called Jeetha systeny still prevalent.....

SHRI H. C. DASAPPA (Mysore): It is practised only in Malnad area— just a wee bit. I think it has been exaggerated here. It has almost disappeared.

SHRI H. P. SAKSENA (Uttar Pradesh): All the same it is forced labour.

SHRI R. P. TAMTA: I am glad, Sir, that it has almost disappeared. This is what is said here in the report:

"It is most disheartening that the practice of Jeetha system (Forced Labour) is still prevalent in the State of Mysore. With the idea of getting the correct picture on the practice and the view they hold on the eradication of this system, various persons were interviewed and free discussions held. It was gathered that most of the persons under Jeetha are Harijans. When the loan is taken initially whether for a marriage or a funeral or for redemption of an old debt, the understanding is that the borrower who is the head of the family will work along with his family to the lender."

This is how the evil is practised there and the Report goes on to say:

"Most of the persons interview ed maintained the view that mere legislation is likely to jeopardise harmonious the relationship between the landlord and the tenant. It was expressed that if members of the Scheduled Castes are assigned house sites and land for cultivation, and their economic

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status thus improved, Jeetha would automatically disappear."

Sir, it is possible that the evil may be there only in small areas, but all the same it is there and I think it is better if that is done away with altogether.

SHRI H. C. DASAPPA: It is as good as dead. The hon. Member may take it from me.

SHRI H. P. SAKSENA: But it finds a place in the Report all the same.

SHRI R. P. TAMTA: I am very glad to learn from the hon. ex-Minister of Mysore that this practice is now practically dead.

Now, coming to page 103, 1 do not agree with what the Commissioner has stated there. He has said that mere economic development of the Scheduled Castes would not automatically abolish untouchability. On the other hand, 1 hold that if the economic condition of the Harijans is bettered, this evil of untouchability would go automatically to a great extent, because with this Act in force when he is economically independent, he will have the courage to come forward and report the matter to the authorities, when his rights are violated.

Then, Sir, in the matter of their economic improvement, I think education plays a very important part. I know that the Government are taking some steps and that the Harijans are taking advantage of the facilities which the State Governments and the Central Government are providing for educational advancement. For instance, in 1942 in my State of Uttar Pradesh I am told the number of Harijan students reading in Degree classes was only two, but today the number is about 2,500. This is a welcome sign and this shows what rapid progress is being made in this direction. Last year the Central Government was

[Shri R. P. Tamta.] good enough to grant scholarship to several Harijan students classes reading in Degree But I am surprised post-Matric classes. to learn that the Scheduled Castes and Tribes Scholarship Board had before it this year a proposal by which it wanted to restrict the scope of its scholarship scheme. I am told that there was proposal that no scholarship should be class students. There given to third was also another restriction proposed with respect to the income of the parents. It was said that only those be given scholarships the should income of whose parents was less than Rs. 200. If this restriction is imposed in the name of economy, this will be a retrograde step and I think that the Government should see that such a step is not taken but the old rules which are in existence are continued for some more years.

From the Report we also learn that nearly all the States in the country barring three—Assam, West Bengal and Madhya Bharat—have exempted Harijan students from payment of tuition fees, wholly or partially. And my humble suggestion m this connection is this. Taking into consideration this huge problem of backwardness of the Harijans, if the Government could make a declaration to the effect that for a period of, say, five years, all the Harijan students in different institutions will be exempted from payment of tuition fees, it will go a long way to attract Harijan students to the various schools and colleges. There Should be free education for Harijans for a period of five years in all the educational institutions of India. This is my humble suggestion.

Then, Sir, there is reservation of seats for Harijan students in educational institutions but there is no such reservation in technical institutions and medical colleges. I think the opportunity should also be given to the Harijans to send their sons to the technical lines, because I feel by faking to the technical training, they

will be able to get jobs easily and also to serve in that line.

SHRI H. C. DASAPPA: I may say that in some States even in the technical institutions they do reserve seats for Harijans.

SHRI R. P. TAMTA: I know seats are reserved in certain States, but in certain institutions which are run by the Central Government, under their Ministries, the seats are not reserved. And my submission is with respect to those institutions also. I say in all institutions for a period of five years you reserve certain seats so as to give an opportunity to these poor persons to come forward and send their sons to medical colleges, engineering colleges, technical colleges and in all that.

Akin to education is the question of Services. I know certain States have reserved certain percentages in the Services for the members of the Scheduled Castes, but the position is not quite satisfactory. We are told that in the I.C.S. and I.A.S., out of 1,062, the number of scheduled castes is only 18; and in I. P. S. out of 576, the number of Scheduled Castes is 7. In Class I gazetted, out of 3,054, the number of Harijans is only 13; in Class II gazetted out of 1,939. the number of Harijans is 5. And the same condition prevails in the different States. One of the Appendices shows that in States, in Class I services, the number of Scheduled Castes is only 15; while those of others is 1,322. In Class II, the number of Harijans is only 71, while those of other castes is 5,211. In temporary Class I. the number of Harijans is only one: while the number of others is 975. This shows a very bad state of affairs. Not only that. If we look at page 362 of the Report, we find that in the Employment Exchanges of the country, the number of persons who reported for service during 1954 was 1,58,224; and the number of persons who were able to get service during the year was only 24,616. And at the end of the year

those on the live registers were 59,637. This shows that proper steps are not being taken to comply with the reservation quota which has been prescribed by the various Governments. I am surprised that in the Rehabilitation Ministry and other Ministries also, this was not followed. I am not in favour of relaxing any educational qualification for the Harijans. I do not say that unsuitable candidates be recruited. I do not say that in any way efficiency of the work -hould be affected by the employment of Harijans. What I say is this. When you have prescribed a minimum qualification and if a Harijan is equal to that qualification and possesses that qualification, there h no reason why he should not be given employment. And in this respect some State Governments have taken bold steps. According to reports, the Bihar Government has laid down that Scheduled Castes and Scheduled Tribes, in class IV service, will be recruited up to fifty per cent, as long as the quota is not complete. The Orissi Government has said that fifty per cent, vacancies will be reserved in class III and IV till authorised quota is reached. The Madhya Bharat Government has said that fifty per cent, of fully vacant posts will be filled by the Scheduled Castes. Saurash-tra Government has gone further. They have said 100 per cent, vacancies v/ill be reserved for these com-

It is gratifying to note that the Home Ministry has opened a special section to check these quotas and to see that proper representation is given to Scheduled Castes. I hope thi.3 question will be looked into.

munities till the reserved quota it reached.

Now. I want to come to the question of finances and as we have seen, the problem is very huge. We see that out of a budget provision of over Rs. 2,200 crores, of first Five Year Plan the Planning Commission thought it advisable to allot only a sum of Rs. 4 crores for the better-

ment of the Harijans, criminal tribes and backward classes. And this sum was to be spent in three years. Now, we are told out of Rs. 4 crores, only Rs. 1-65 crores has been spent so far: and Rs. 2-35 crores is to be spent thir year. This also is not, I feel, a satisfactory state of affairs.

It is interesting to note how much money the Governments and the Central Government put together are spending for the amelioration and the development of the Harijans. If you look at Appendix XVIII, you will find that the total expenditure incurred by all the State Governments of India put together is Rs. 3,73,24,328, of which Rs. 53 lakhs has been given by the Centre. Thus we find that the amount that is being spent for the development, amelioration and all these measures comes to only eiven annas—just over eleven annas per head of Harijan per year. The population of Harijans is 5 crores and 21 lakhs. And the amount spent last year was Rs. 2,30,69,903. And that gives the amount that was spent. It was only 7 annas per head per year for the betterment of the Harijans. X feel that the amount that is being spent for the economic, social advancement and educational development of these classes is very small. And taking into consideratior the magnitude of the problem, I feeL something definite, concrete be done and more money be allotted by both the Central and State Governments. Unless mat is done, I feel it will not be possible to solve this problem.

Sir, only one or two points more. 1 think it is absolutely necessary that something be done to provide every Harijan with a house which he might call his own. He should be given facilities, a site for the house and a loan for the construction of the house. Some States have made special provisions for giving housing sites for the Harijans; others have not done anything. But it is more a question of finance. Without money I think it will not be possible tor

[Shri R. P. Tamta.l them to solve this problem; and unless the Central Government comes to their rescue and helps them in this direction, no progress can be made.

There is, then, the question of the development of industries also among Harijans. In this connection, I would cite the case of the Andhra Government which has approved a scheme for starting a scheduled tribe Finance and Marketing Corporation with a share capital of Rs. 2 lakhs. It will provide credit facilities, supply day to day requirements including agricultural implements, seeds; and purchase at a reasonable price the articles manufactured by the members of these tribes. I think if such corporations are started in different parts of the country-and different States provide in the shape of loans and grants financial assistance to the Harijans so that they may take to other occupations and develop cottage industries—it will help them in bettering their lot and their economic condition.

Sir, lastly, I feel that if the number of Regional Commissioners, which is only six, is increased and if in every big State there is a Regional Commissioner, it will help a lot in solving the problem because he will be not only looking into the finances-whether the finance sanctioned by the Government is spent properly or not —but will also look into the grievances of the Harijans and will try to redress them.

With these words, I join in the tribute paid to the Scheduled Caste Commissioner for the pains he has taken, for his report which is exhaustive, informative and gives us an idea of the magnitude of the problem; and for the various measures that are being taken. Thank vou, Sir.

SHRI P. T. LEUVA (Bombay): Mr, Deputy Chairman, every year we

discuss this Report to find out what has" been done, what has been achieved in the past. The Commissioner, no doubt, has taken great pains and has travelled throughout the country in gathering material. And if you carefully go through the Report, you will find some facts which go to show the intensity and the urgency of the problem. It is no doubt true that the State Governments as well as the Central Government are moving in the direction of improving the status of the Scheduled Castes. But we will have to examine this question from the larger perspective and it is this fact in the Report that has revealed a really sorry state of things. What do we find? Still we find that if the Harijans enter the hotel, there are people in this country who think that the hotel should be purified. They wash the walls; they wash the floors with milk. That is the problem which is still facing us that even today human beings in this country are still treated as not human beings, but worse than beasts. What is the reason for this? The reason is plain that in this country, for years together traditions and customs have created such a class of people that they have to be treated not as human beings, but as germs of plague.

Now, if you look at this problem from this point of view, the necessity becomes very urgent that we have to take such measures as are capable of removing this malady from our country. Some time back, I came across a very sad and tragic incident. 1 recall one incident that has very lately occurred in a corner of Saurashtra. A young man was appointed as a school teacher in a village. Young as he was, he was Idealistic. He wanted to do some good to the Harijans in the village. He started doing social work in that village. The villagers did not like Che attitude or the work of this young man. Harassment began and it came to such a position, such a state, that the young man had to commit suicide. What was

reason? Rumours were floated against him that he was morally corrupt. He could not bear it. Sir, he laid down his life. For what purpose? He laid down his life in the cause of Hari-jans. But nobody has taken notice of this. His sacrifice has gone unheard of. But it has brought into bold relief the whole problem of the Harijans in this country. This year, only three months back, the young man laid down his life. For what reason? He has laid down his life in order that the Harijans of this country may be able to claim equal status with their countrymen. This problem is growing in intensity.

This is one of the very few instances that come to light. But a number of them we never hear of. They never find a place in the newspapers. There might be some instances which may be of some use to the newspapers or the reporters. There might be a murder story or a crime story. It is reported in the press. But a supreme sacrifice of this kind goes unnoticed. The Harijans of that village are still weeping, crying over the loss that they have sustained. It becomes quite necessary for us to realise that this problem is not at all solved. It is not even nearing a solution. Even the Report of the Commissioner has said it and he has given so many instances -small instances in themselves. But they show the conditions that are in existence in our country.

The same thing is there in the cities and towns. Even though we may claim that we have made some progress, the deep-seated prejudice that is still existing in our country retards development and it comes in the way of the growth of sixty million people of our country—six crores—1/6 of the population.

Now, what is the position today? Why are they suffering in this way and what should be the attempt that we should make in order to improve their status? It is no doubt true that

their economic condition is always so bad that, for their day-to-day requirements, they have to depend upon the very persons who believe in the practice of untouchability. The problem of untouchability is not so very intense in cities and towns. But go to the villages, you will find that every Harijan is dependent for his daily bread on those orthodox people who are still steeped in ignorance and who are still the slaves of customs. Can you expect them to rise and fight for their rights? The greatest problem to me is, if you reaHy want to improve the status of these people and remove this curse of untouchability from our country, you have first of all, to make a survey of the economic condition of the Scheduled Classes in this country. The Commission which was appointed by the President was charged with the duty of finding out who are the Backward Classes in this country. I do not know, as the Report is not available to us so far, what are the findings and the recommendations of he Backward Classes Commission. But I would still urge upon the Government that, if you really want to solve this problem in the near future, you have still, first of all, to find out what are the economic conditions of these unhappy, accursed people of this country. If you will go through the Report, you will find that mostly they are either landless labourers or they are working in municipalities or doing some hard jobs. Now, in the cities, no doubt, these people are serving in the municipalities as sweepers. In some places, they might be working as peons and servants or there is another category of trade which is tanning and leather industry. These are, according to me, the main sources of income for these poor people. Now, you will find for a person who is working in the field as a landless labourer, security of the job depends upon the sweet will of his own employer. If he is engaged in a municipality, security of the job depend-on the sweet will of the persons who are in authority. If he is in the tan-

LShri P. T. Leuva.] ning or leather industry, there also the question remains regarding the customer that he is likely to get. Because he is engaged in that particular trade, he has to satisfy the market which is round about him. Being crude in the manufacture of such goods, he cannot have a better market than the village market itself. Then there are some who are engaged in tha weaving industry also. If you will go through the various industries carefully, you will find that these are the most unremunerative trades that they have been compelled to follow from year to year. In order to improve their economic status, it is necessary for the Government to devise ways and means as to how to resurrect these industries and to put these people on their feet.

It has been every now and then argued that our country has launched upon a programme of economic development and that every man in the country will be benefited by these development projects. I do agree that every man in this country might be benefited by development projects. But there is one fundamental mistake that we commit and it is this. Is a member of the Scheduled Castes community in a position to follow any trade or profession that he likes? Suppose a member of the Scheduled Castes community wants to become a doctor. In theory, everybody is entitled to become a doctor. No doubt, he may pass his examination with best honours, first-class honours. The question still remains: when he starts his medical profession in the country, how many patients will he get? Who will go to his dispensary? Nobody will go to his dis-, ,, ,, pensary, if he knows his caste.

* P.M. _T,, It pewe do not know his caste, they may continue to come to him and take medicines. But the day anybody comes to know that he belongs to that particular community, his skill, his achievements and all his qualifications will be of no avail. I know at least one person

who used to be in the Bombay State. In order to continue his profession, had to change his caste or com munity every time. This is the posi today. A person belonging to tion the Scheduled Castes might be one of best lawyers, might be a very the good Engineer. But who is going to give him any lift? Nobody. Wherever you go, you will find that this prac tice of untouchability comes in his way. Supposing a man wants to open a tea shop, or he wants to have some other business in some town or in some city.....

SHRI H. P. SAKSENA: i would like to remind you that Dr. Ambedkar never experienced any disabilities or difficulties in that regard.

SHRI P. T. LEUVA: I am very that my hon. happy friend has referred to Dr. Ambedkar. And fortunately for him ignorance is bless. He probably does not know the difficulties that Dr. Ambedkar himself encountered. I know much better than the hon. Member does.

SHRI H. P. SAKSENA: I do not claim to know much about him.

SHRI P. T. LEUVA: Dr. Ambedkar was a practising lawyer in the Bombay High Court, and you can go and ask him how many briefs he got from the Solicitors of the Bombay High Court. Even though he was one of the best lawyers, and a constitutional expert, ask him how many briefs he got on the original side of the Bombay High Court. He never got any brief on the original side. So long as he remained in Bombay, he was not at the top of the Bar, but he was at the lowest rung of the Bar. As a matter of fact, I know that he was serving as Accountant General of the Baroda State, and he had to leave that place, because that State which spent Rs. 20,000 over his education, could not give him a house. Even

and he will explain forward if he unfortunately belongs to that means. particular community. I therefore still that in the way of comes the this country. So long remains. how six crores of people would, in any way, be able to contribute to the development of this country? It is very well to say or to maintain in theory that in this country now. without any distinction | of caste or creed, person can develop himself. Sir, Dr. Ambedkar was a person who remained throughout his life in a city. He might have overcome led to these difficulties now. But you go to the villages, go to the small towns, go to the cities with a population of even six lakhs of people. What is their position today? You have read some reports that even in the cities where big municipalities are in existence, the housing conditions of these unfortunate people are miserable. I do not know how many of our Members who are present here ever visited such places where the housing arrangements for the municipal servants are miserable. If any of you go there, you will realise the difficulties and the hardships under which they are living. How can you expect the and daughters of these people who are remaining in such miserable conditions, and who have to live in filth and squalor, to become graduates of first class, and to fight shoulder to shoulder with you? conditions compel them to remain as menial servants only. Of course, you can make provision for us only in the fourth class and in the third class, and that also to the extent of 50 per cent.

his clerks would not toucli him, | would Now, Sir, my main contention is that if you not give him water. That was | the story ol Dr. really want that these people should come Ambedkar. You can I ask him about the facts, up to the level of everybody else in this country, to you how it should be the first and foremost duty of the untouchability came in his way. Even a person State to take such measures as would enable them with the best of qualifications and with the to get a decent living, and not only a decent best of ability would not be able to move living, but a living with completely independent that these Whv do I sav maintain independent means are necessary? It is this practice of untouchability because, according to me, the Scheduled Castes economic people cannot fight for their rights so long as development of each and every untouchable in they are dependent for their day-to-day needs as this curse on the sweet will of the other people residing in can anybody expect that these the same village. The State should be able to give to us the independent means of livelihood, and it should create a climate in which Harijans will not be harassed by the other people. Now the position is that if a Harijan fights for his rights, he is thrown on the street. The moment he raises his voice, he is thrown out of his house, and he is not given food and water even. Now, Sir, the main cause, according to me, which has unfortunate conditions is the practice oA untouchability which has stood irr the way of our full development. unless and until you remove this obstacle in the way of our progress, we cannot make any headway.

> Now Sir, the Commissioner, in his Report, has observed that any improvement in the economic conditions only will not lead to the removal of this practice of untouchability. Partly I agree with him. But looking at this question from a different angle, I would say that economic conditions always reflect on the social status of the people. If a person is rich, the pace at which the prejudice against him will disappear will be accelerated, whereas that is not the case with a poor man. A poor man may be virtuous, yet the pace at which the prejudice against him will disappear will certainly be slower than in the case of a millionaire. In the case of a millionaire, the would be accelerated in such a fashion that in the next generation at

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[Shri P. T. Leuva.] children will be looked upon with respect. I therefore wish to say that although I agree with the observation made by the Commissioner, yet I find that he has only expressed half the truth.

In this connection, Sir, I would now come to the question regarding Services. The hon. Deputy Home Minister has said that in the case of class IV servants, 50 per cent of the vacancies have been reserved for the Scheduled Castes. Now. Si". I am not going to be satisfied with some provision for the class IV servants only. We have to look at this question not from the point of view of employment potential. What is the main problem that we have to face? My contention is that we do not wish to claim any representation in the services on the basis of employment potential at all. Employment for an educated person is no doubt desirable and necessary but what is our aim in asking for representation in the services? Is it for getting jobs for our people? I submit that it is not cur intention. Why do we ask for representation in the services? The main reason for which we ask for representation is this that whenever a person is appointed in an executive authority, it leads to an enhancement in his social prestige. A person who is a Collector or a Deputy Collector or Magistrate or a high Government Officer has a certain amount of prestige attached to him. He can wield executive authority and that leads to the crossing of the barriers of untouchability. Can you expect a Chaprassi in the office to command any respect from the high class Hindus who are in the villages? A Collector goes on tour. If he belonged to the Scheduled Class community at least the Scheduled Class people who are in the village or town might get sr.me inspiration and strength and will feel: "Look here, at least this Collector Is here and if anybody does any wrong to us, he will support us and fight for us." Not only that A person who is in executive

authority is creating a psychological feeling that even a person from the Scheduled Caste community can be a Collector, can wield power, can exercise justice. I therefore claim representation not in third and fourth class iobs-I don't want any representation there because I say even if the Government of India fills all their third and fourth class jobs from the Scheduled Caste community, the economic question of the Scheduled Castes is not going to be solved. What we want is this that we want the dignity and prestige which is attached to the First and Second Class Officers. Our matn reason is to remove the evil of untouchability. Wa don't want these Government jobs for getting money, or for getting higher salaries-it might be a good thing to get higher salaries—but cur main purpose is to remove this prejudice, this social stigma that is attached to us. Can you achieve it by giving us third and fourth class servants' jobs? Chaprassis may increase by leaps and bounds but what is the use? A Chaprassi may not be even able to maintain his own family but a person in executive authority will wield much more influence and power from the community at large and that is the only way Of how you can remove untouchability from this country. Every now and then they say that efficiency will be affected. May I ask one question? Has efficiency not been affected by recruiting persons especially after Partition? Has not efficiency been affected by recruitment of those persons who don't belong to the Scheduled Caste communities? A number of persons or officers who would have ordinarily retired as Superintendents in the Departments have become Under Secretaries and Deputy Secretaries, and at that time nobody said: "If we give this accelerated promotion, efficiency will go down", but when It comes to providing representation to the Scheduled Classes, and when we ask; "Why don't you give us jobs in

the IAS and IPS and in the Army?", then this argument is advanced that

the Scheduled Class people, born poor in this country, living in those conditions, will not be able to maintain the digrlity of an officer and they will not be intelligent officers and the national work of this country would suffer. Sir, without giving a chance to us, without experimenting on our abilities, judgments are always given in advance. Has the Government of India or any State Government tried these so-called Second Class or Third Class graduates among us? We have First Class graduates too. But have they tried and found out that they have become third rate officers? Without trying their mettle, it is very easy, in the name of this very large and spacious ground, to say that if we take the Scheduled Class people and relax the educational qualifications in respect of them, there would be no efficiency in the country. But in order to console us, they say, "All right, we will give you relaxation in so far as age is concerned". What I ask for is not relaxation in age I don't want any rules to be applied to us because we are demanding representation not on the question of the population but on the sole ground that this is the only way to remove untouchability in this country and it is this that in every district of this country there must be at least one Scheduled Caste man in the highest branch of administration. At least there must be one Deputy—if not a Collector—but we don't wish to take any risks on grounds which have not been tried so far. I should submit that if we are really sincere and serious in this matter and if we want to remove untouchability from this country in the near future, it is absolutely necessary that in every district and taluk there must be at least one Scheduled Caste man who is exercising executive authority. Unless and until you adopt this measure, I don't think that untouch-Ability can ever be removed from this country. The Constitution has provided for 10 years reservation of seats. Those 10 years are coming to an end. In the year I960 that period

would be over and after that, there would be no representation in the legislatures and Parliament. It is too premature for me to say anything regarding whether the period should be extended or not. I don't wish to say anything but assuming for a moment that in 1960 this reservation is to be abolished, we have to satisfy ourselves whether this country has done its duty towards the Scheduled Castes. We have to see whether the country can honestly feel and honestly say to the world, "Look here, at the end of this period of ten years, we have enhanced the prestige and we have enhanced the economic strength of these people to such an extent that they can now freely fight their own battles on equal footings." If after ten years you can say that honestly and sincerely, I have no objection. That is the reason why I say that if you want to say that honestly and sincerely in 1960, it is necessary to find or devise ways and means which will accelerate the annihilation of untouch" ability from our country. If you fail in this, you will have no justification to go to the country and tell these 6 crores of Harijans of our land that they do not require any concessions, that no reservations are necessary for them. The provision was meant for this very purpose. At the time of the framing of the Constitution it was realised that the Scheduled Caste people have of necessity to be supported, that they require special concessions and these special concessions, should be given to them. Then if the country is satisfied at the end of ten years that these people have achieved a certain amount of strength, then they would not require any further assistance from you. Sir. we dMrselves do not want any reservations or special treatment. It hurts our own self-respect. But what are we to do? What are the conditions in our country? Conditions have not changed radically. They are not in a mood to change them and so long as these

conditions continue to remain in this

[Shri P. T. Leuva.]

country, we will have to ask the Government, we will have to ask the people, to continue these special considerations and concessions that are to toe given to us.

Sir, next I come to the last point and that is with respect to the Un-touchability Offences This Act was passed after a great deal There was a demand each and every part of the country that there should be uniform legislation in our country relating to un-touchability. Happily it was done, and the stage has now arrived examine its working. It has been said that good laws can badly administered, A be law, in order that it may benefit the country, order that it may benefit the people for whom it is meant, should be administered wisely. Therefore, it becomes very necessary to see that the Un-touchability Offences Act is implemented in the right spirit. The implementation and the administration of this Act naturally lies with the permanent services and in this connection, Sir, I would like to make an appeal to the permanent services. It is the permanent services which have to carry out the policy of the Government. The Cabinet or the Government in the States as well as the Central Government may pass legislations for the amelioration of the Scheduled Castes. There might be executive orders issued by the Cabinet or the Ministers. But it is actual implementation of such orders that will lead to the improvement in the conditions the Scheduled Castes. The of Untouchability Offences Act will be administered by the State Governments. The police officer would be in charge of investigation of offences. Sir, I need not now relate stories as to how the police officers do not generally perform their duties conscientiously. Every person who has got some experience about the working of laws relating to untouchability la the various

testify that States will generally either the persons who are harassed or victimised are not willing to come forward because further victimisation will follow or the persons who are perpetrating such crimes go on repeating those crimes because they are quite sure that there is nobody who will prosecute them. There is nobody in the country who will help the poor Scheduled Caste man who has been denied access to a temple or who has been view of this, it is necessary that every district officer is charged with the special responsibility of the administration of this Act. While this Bill was under discussion I suggested that the Government should have separate staff in every police department which is charged with the task of administering this particular Act. There are numerous cases which never come to the court because everybody knows that the police would not be helpful. The laws are not effective because the persons in charge of the administration of them, in implementing them, have not their heart in it. A police sub-inspector in a small town, as far as I fcnow, has very little sympathy a Scheduled Caste and if an offence is committed and if it is brought to his notice, the will try his best to ignore it. If he has to register the offence, he will register it in such a manner that, the case will never result in conviction. It is, therefore, necessary that the Central Government should issue directions to every State Government that in every district and town, there must be specific instructions given to the officers that whatever laws, whatever orders are passed by the Government for the benefit of the Scheduled Castes must be implemented. If they are not implemented properly, then it must be met with disciplinary action.

Sir, it may be that during these many years that this crusade has been going on, there has been some change of heart. I do believe mat

[RAYA SABHA]

there is an atmosphere now created which goes to show that un-touchability the services of each and every human being in at last will go away. the there may not be any social prejudice against the Scheduled Castes. But I regret to say—and it is painful to say it—that in the lower services, this spirit is not dying It is strengthening. Wherever you go you will always find this complaint, that the Scheduled Caste members are not being recruited because a particular officer is either a Brahmin or belongs to some higher community. The Government may have got the best of intentions and their motives may be excellent. They might lay down very good policies. But so long as the services do not take active interest and do not deal with these people sympathetically, I feel that this problem will not and cannot be solved. would, therefore, like to make my appeal to these permanent services. They must now realise the change in the times. They must now know that this problem which in our country is eating into the very vitals of our must be solved somehow or other. And the responsibility of the permanent services is all the greater because the permanent services are always there; they remain. The Ministries may change and Cabinets may come and go, but the permanent services continue. It is, therefore, necessary for the permanent services to create traditions and establish conventions. It is for them to do it and it is equally their duty that if they want this country to become great, it is necessary that they should put their hearts into the solution of this problem. If the village Patel, if the Tahsildar the Deputy Collector becomes enthusiastic and works actively for the betterment of the Harijans, I think this problem would be solved much sooner. It is for this reason that I am making this appeal to ttie services.

Sir, this problem has to be solved as soon possible, because our

being '**country** which requires to be developed, needs I do agree also that in our country. But six crores of our people, that highest cadre of the services perhaps is to say, one-sixth of the nation, if you keep them backward, if you put obstacles in the way of their development, do you think our country can ever progress? Therefore, I say it is in the interest of the other 30 crores of our people in this country who inhabit this country, it is in their own interest to do this and if they want progress, it is necessary that they must take with them the other six crores also. We do not want any concessions which are not warranted by the conditions existing in the country. After all, we want to live as proud citizens of this country. After all, we want also to contribute our mite to the development of our country. There fore, for God's sake, give us the opportunity and give us the right response so that we may also serv our country.

> Sir, whenever I think of this problem I am always reminded of the story of Kama in the Mahabharat with which every hon. Member of the House would be familiar, the story of Kama at the Swayamvar of Draupadi. Draupadi refuses to marry Kama because he happens to be the son of a charioteer. But Kama was a man of self-respect and these memorable words of his still keeu on ringing in my ears:

दैवायरनंत् कुले जन्म मयायत्नं त पौरुषम ।

That is to say, "It is in the hands of Fate to be born in a particular community; but to achieve something is in one's own hands." Sir. we also want to cultivate that self-respect, that selfreliance, and it is for yov, the vast majority in this country, to create the necessary conditions. If you do your duty by us, I would (jC/tfe

[Shri P. T. Leuva.] to assure you that these six crores of people will not fail in their duty to the country.

SHRI S. N. DWIVEDY (Orissa), Mr. Vice-Chairman, the Constitution lays down that the Special Officer should submit a report to the President every year. This is the fourth Report that the Scheduled Castes Commissioner has submitted to the President which is now before us for discussion. Previously also we discussed such Reports. I am not going to point out as to what progress has been made between the successive reports but I think the entire problem of removal of this social inequality should be viewed in a different perspective. The Constitution lays down certain obligations because the Constitution wanted—it was thought necessary—that this problem should be solved within a stipulated period of time. Therefore, we have to judge from the Reports before us as to whether any progress has been made in that respect.

[MR. DEPUTY CHAIRMAN in the Chair.]

Sir, this is no doubt a socioeconomic and political problem. We have great social differences in our society and the entire idea is that these should be removed within a definite period of time so that a composite nation may emerge. For all time to come, we should remove from our society these words such as backward and forward, scheduled and nonscheduled, etc. It has existed for a long time and it is all the more necessary, therefore, that steps should be taken as quickly as possible, to implement whatever we have to do in this matter. Therefore, 1 feel that it is not merely a question of increasing the grant of money to this State or that State, to this organisation or that organisation or reservation in the services here and there or even the appointment or a F««" more Regional Commissioner*.

To my mind, Sir, we have to Sec whether by his persuasion or by me work that he has been able to do so long, the Scheduled Castes Commissioner has been able to enthuse a new spirit in the people and whether lie has been able to make any psychological change the Government administration itself. The main question before us is whether he has been able to change the callous and apathetic attitude of Government into a more sympathetic and more effective one. That is the question to be looked into and I feel sure that if one goes through his Reports, one would find that there has been absolutely no change. The State Governments and most of the officers are as callous towards this problem as before. The Commissioner himself laments and says, "One more difficulty experienced is that the schemes sent to the Government of India by the State Governments for grants-in-aid are submitted in the prescribed pro forma. Six-monthly progress reports received from them are also few and far between. Even these are not according to the prescribed pro forma supplied to them for furnishing details of physical targets reached in the schemes." You will also find from the Report detailing the action taken by the Governments and the Ministries on the recommendations and suggestions different by the Commissioner that nothing made has vet been done and the State Governments, in many cases, have remained simply silent over the recommendations. Commissioner at some point stated that, he was very glad over the appointment of some Tribal Research Society in some States. Some States have set up such organisations. I know that one such body has been set up in Orissa but you will find from the same Report that the Commissioner has not received even a single Report as to how far such bodies have progressed in their work, what they have done and what h the work that they are really doine now. Without that, what

is the purpose of having such societies? Has he ever tried to find out whether the men who constitute such bodies are men who have any knowledge, experience or even interest in tribal affairs or, are they persons whom particular State Governments want to satisfy and hence have them put on such bodies? Has he enquired into this? I think a question was raised on the floor of this House last year about these bodies and about the personnel employed in such bodies. I do not know whether the Government or the Scheduled Castes Commissioner ever enquired into this complaint. We are not really very much interested to know how many miles the Scheduled Castes Commissioner covered during his tour, which places he went to by jeep, which places he visited on horse back and what has been the T.A. of the different officers. This might be quite a good departmental record but surely the Members of Parliament are not going to waste their time going through such material. What we want to know is quite a different thing. I would suggest that in the next Report, which probably we may have an opportunity to discuss, the Commissioner should give us an objective view of the entire problem, a problem so great and so colossal and—at the same time, everybody admits that—a problem which ought to receive our first attention. We want that crores of our citizens should be equated to the rest of the society within ten years; we want that the special reservation provided in the Constitution should be removed after ten vears. If that is so, one is naturally anxious to know as to how far the Commissioner himself, after working for four or five years, is prepared to recommend that, because of the cooperation that he has received from the Government machinery-at the same time, I do not forget that the public has also a duty in this matter —and the public co-operation that he has received, he is able to recommend that there will be no reservation

after ten years. I am very doubtful whether he is in a position to say that today. That is because the achievements have not been-and the progress has not really been-in the way we expected it to be. Sir, I would have been happy if, besides all these things, there had been mentioned in this Report categories of work done in the different States or, totally speaking, how much land has been given to the Scheduled Caste and Scheduled Tribe people in the entire country, how many colonies are running under State patronage and in how many places— five, six or ten villages or one district—they have been able to remove untouchability altogether. You do not find any such thing in this Report. I am happy to see of course that the Government of Bombay-it is given in this Report-has made it a condition that non-official workers, wherever they are appointed, should fill a target, and the target is that within twelve months they must see that in certain villages there is no untouchability at all. If that is so I would like to know whether any such thing has been achieved in that part of the country or anywhere in the whole of the country. That would have been very helpful to our discussion here.

Sir, the Deputy Home Minister, while moving this motion, gave us a detailed account as to how much money was spent during the British days, how much more they are spending year by year—actually whether it is spent or not, I do not know; at least the grants are made— and in that respect only they are giving us an idea about the progress. But what I feel is this: It may really satisfy the ordinary public, but I would like to know from the Deputy Minister or the Commissioner for Scheduled Castes whether they are satisfied with what has been done so far. As I have already pointed out, the factual reports do not give us an idea as to the material benefits that the people have got

[Shri S. N. Dwivedy.] after implementation of the programmes that were from time to time given by the Commissioner for Scheduled Castes or decided upon by the Government of India. Therefore I feel that Reports of this nature would not be able to make much impression on the public or would not help us in the purpose for which we are all anxious.

Having said this much I would like draw vour attention to another thing about which I also mentioned during the discussion last time made certain observations regarding grants-in-aid the expenditure on made the India by Government of towards untouchabithe removal of lity. particularly mentioned about the grants that were made to Orissa. I made certain definite allegations on the floor of the House and also two Parliament Members of wrote to the Home Minister. Ι also made an appeal that Home Ministry the should enquire into the matter or the Scheduled Commissioner for Castes should personally be satisfied at least. There is no party or persoaal ques tion involved in a matter like this. that The question is simply this grants made for specific purposes must be spent properly, but there has been a departure as far as the State Orissa is concerned. But I regret that the Home Ministry, instead of making any independent enquiry, called for a report from the department against whom the allega back tions are made and wrote 115 given saying-they have in this paper they also-that satisfied were that there had been no departure. question. Herein But I again put this the Commissioner for Scheduled Castes says.....

MR. DEPUTY CHAIRMAN: You must close now, Mr. Dwivedy. There are 16 names still. I have got two hours.

SHRI S. N. DWIVEDY: I won't take much time. Sir. The Commissioner

for Scheduled Castes says that all parties and all organizations which are working for social and economic development, for the removal of un-touchability must be brought together to work in this regard. That is a suggestion which he has made to all States and here it is stated in his Report that in Orissa a non-official organization known as the Depressed Classes League has been set up and this organization is favoured by the Government. I ask with all emphasis whether this organization has in its fold all those social organizations that are working for the removal of untouchability. Even a representative of the Servants of India Society which is known throughout this country as a philanthropic organization is not included in the membership of the Depressed Classes League. Why is it that while the Commissioner for Scheduled Castes himself favours the Harijan Sevak Sangh- an old institution, an established organization started by Mahatma Gandhi and which is being given grants in all the States where it is functioning—a branch of the same in Orissa was not favoured, but this new organization was brought, into the picture? Is it not a fact? I want to say this much that most of the nonofficial workers that have been appointed there have actually not dene any work whatsoever towards removal of untouchability at any time, but they are, if I may say so, political workers in disguise. I would ask him to enquire whether it is a fact or not that most of these non-official workers were taken to canvass for Congress candidates during the elections—I am prepared to give the names. Here you say you have set down conditions that if this money is spent for political purposes you will withdraw it. But who is going to judge it? The president of the organization is a Deputy Minister and they all do this work. How can you say therefore that you will withdraw the grant? If an independent enquiry is made, then only these things can come out.

Report of Commissioner for Scheduled Castes

Therefore I say, Sir, these matters let the Government think twice because people are losing faith. the Scheduled Caste people Even heart in this themselves have no •work. They know that if they went on sincerely doing any work, if it is favoured by Congressmen, all There is assistance will be refused. organization of which President.....

MR. DEPUTY CHAIRMAN: That will do. Mr. Dwivedy.

DWIVEDY: is SHRI S. N. Dr. Parij a. This organisation applied for help. They submitted a scheme but that has been refused. After saying this much, Sir, I only point out one thing and it is this.

MR. DEPUTY CHAIRMAN: No more points please.

SHRI S. N. DWIVEDY: One more point and I finish. Let the Government apply its mind to see, since there is a clamour for technical personnel in the country, why not efforts be made to get persons belonging to these classes trained in such a way that they fulfil this want of the country.

MR. DEPUTY CHAIRMAN: Ten minutes each now. Yes, Mr. Hegde.

SHRI K. S. HEGDE (Madras): Mr. Deputy Chairman, let me at the very outset accord my fullest support to the expressions of appreciation made by several Members about the work done by the Commissioner. He has done his work with a Missionary zeal, with a thorough knowledge of the subject and with a good deal of understanding of the difficult situation. I shall be failing in my duty if on this occasion I do not place on record my admiration and regard for one of the Assistant Commissioners who lived and died 20T the cause of the Scheduled Tribes. I am particularly referring to my esteemed friend, Mr. B. K. Bbandari. with whom I had occasion to work

for a number of years. Probably, this House is not aware of the immense service rendered by Mr. Bhandari to the Scheduled Tribes in Assam. Probably, no one will regret his demise more than the Commissioner himself.

Having said that, I must now consider as to what we have done in pursuance of the policy that was laid down in the Constitution for ameliorating the condition of the backward classes and the Scheduled Castes as well as Tribes. It is true that we have done an immense lot of service to these unfortunate brethren of ours. But what we have done is comparatively little to what we have yet to do. The subject is a very complicated one. It is true that legally speaking we have abolished untouchability. Only legally speaking our Constitution abolishes untouch-abiyty in all forms and shapes but how far that w'ill become practical is a question that we have got to answer. As the hon. Deputy Minister himself said, untouchability is still being practised in the rural parts, not only in the rural parts but even in the urban parts. I hail from a District in which we have got a very important temple—Udipi Sri Krishna Temple. That is probably one of the most popular temples and it attracts numerous pilgrims from all over the country. But to my shame and to the shame of my countrymen, I must admit that even till today we have not been able to persuade the authorities to open the gates of this temple to the Harijans.

DR. W. S. BARLINGAY: Where Is it?

SHRI K. S. HEGDE: It is at Udipi. At every stage legal lacuna is availed of for obstructing the Harijans from entering the temple. First, they filed a suit; having failed in it they went up to the High Court and there again they failed. Now they are seeking remedy through writ.

[Shri K. S. Hegde.] The courts of law have been in some ways sources of obstruction in working out our social justice reforms in the country. Some device must be found out to implement this programme of the country at a guicker pace than we have been doing hitherto. If only we consider carefully, we can find that untouchability is just one facet of the casteism that is existing in this country. So long as we are not able to abolish casteism I doubt very much whether we will be able to abolish untouch-, ability at all. Untouchability is merely an expression relating to the physical side of it but our relationship, our mental outlook, our mental approach all these bear on casteism. It is unfortunate that the very provision in the Constitution is made use of to perpetuate casteism. Today this casteism is obstructing our progress not merely on the political front but even in the administrative as well as economic spheres. I hail from the South and I know its effects. We feel its effects on almost every day of our life. This is going on in a vicious circle and our Prime Minister has repeatedly said that unless we root out casteism completely there can be no real progress. But having reiterated it several times, I am yet to see the positive steps that we have been taking to root it out. In fact, to our shame it must be admitted that there is greater casteism today than there was before freedom. Everyone of us is trying to utilise casteism as a vested interest. When we use the word 'casteism' we merely intend to speak about ourselves. It is merely used as a vehicle for our personal aggrandisement and promotion of personal interests. It is true that we have enacted some parts of the Hindu Code which probably will facilitate the abolition of caste system but obviously they are of little consequence and they are but minor steps in that direction. I appeal to the Government to consider carefully and to see what steps in the legislative, administrative or other spheres

could be taken to abolish casteism in its entirety and with its abolition untouchability also is bound to be abolished.

Leaving that aspect aside, I should like to consider again whether the steps that we have been taking to promote the interests of the weaker sections of the community are in the right direction. We have done a good deal to promote their education and even in the matter of getting them employment. It has done them some good; there is no doubt about it: but are we not creating another vested interest by this approach is a question which we must seriously answer. As mv hon. friend Mr. Dwivedy remarked just now, are we preparing the all these crutches and ground to remove supports at the end i;of a given period or we making these unfortunate brethren of are retention of ours demand the these privileges even at the end ofthe given period? Is it still going to be a vested interest? Are we not creating an atmosphere in which the untouchables or the backward classes are going to insist on continuing untouchables and backward classes? This is an extremely serious question that has got to be We have tried separate considered. electorates: we have tried reservations and in their own time they have become vested going to allow this interests. Are we also to become another vested interest? That is what the Government I would request the seriously consider. Commissioner that he should, in evolving his policies or in evolving ways and means of assisting these unfortunate brethren, always see that they in their turn will not become vested interests. Why I say this is, you lay down a principle that a suppose candidate whether he has got the qualification or not will be employed because you are going to employ a certain centage of people belonging to back-ward communities, then it might be a clear invitation them to continue to remain backward and not to taice any steps to become forward communi lies. On the other hand, there are innumerable other ways of assisting them and achieving the object which you have before you. You have done it to some extent but not to an appreciable extent.

Their economic conditions are extremely deplorable. As you come from Madras to Delhi through Bezwada, Ongole and other places, you will see numerous hutments which are hardly worthy of housing our cattle. They are living in squalor, poverty and what not. Is it not a question that you should tackle? Is not the economic front the most important front in tackling the problem of the backward communities, the Scheduled Castes and the Tribes? Is it not a case where i ou must try to provide for them houses, wells and schools, not separately but jointly? If you create a separate school for the Scheduled Castes and Scheduled Tribes and then insist that the teachers also should belong to the particular communities, you are merely putting a premium on inefficiency. You are merely try-3 P.M. lng to see that vested interests continue. On the other hand, I would like you to see that every child belonging to these poor communities—and if it is possible and if it is within your economic means to extend it to every poor child, irrespective of the fact whether it is backward or not gets education. But if you cannot do it, do it at least for these backward communities; see that they are educated. Our efforts, I should think, must stop there. They must be allowed to work out their own desfiny, rather than our trying to provide them with jobs merely on the basis that they are backward. If you provide economic means, probably you will be dealing with a class as a whole and not these individual children who may be merely exceptions.

Now, in the present set of circumstances I do feel that insistence on the percentage of representation in $\;\;$ the

66 RSD—5.

Services has become necessary, because each one of us acts in a communal way. If I occupy a position, my only concern is myself and my community and nobody else. And the officials having acted in thai manner, so it has become necessary for the individual communities t< insist on a particular portion of representation in the public services. If you can take away that attitude, if the public servant can be made to feel that he is not a servant of a particular community, that his obligation is not to any particular community but to the country at large, then we shall be doing a good deal of service to this country. We shall be fostering true and real nationalism and thereby we shall be helping our country's cause and also the cause of these poor brethren. On the other hand, I would still implore that you take every possible step to improve their economic conditions. Give them a better living, give them better housing, create better conditions of life. That will serve their cause for better than giving a post here and givine a post there which at best can only serve as pampering. It is a complex question, I do admit. It is not easy of solution; and no set formula would probably be able to solve the problem. You may have to think at every stage and at every level. And the Government, if it fetters itself merely with one policy, not realising the implications of the particular circumstance the Government is dealing with, may not be able to solve the question. For the last five years we have tried one method. I request the Government to consider whether they have not reached the stage to reconsider the whole matter in the light of the experiences gained and see whether the policy they are adopting serves the true national interest. If you conscientiously think it does not, then it is time to change it for a better method. This is neither the time nor the occasion to give any details of what would be the best policy. But one thing is certain. The present policy has got innumer-

[Shri K. S. Heggte.] able limitations and the मिलती हैं। इन सब जातियों के प्रीत limitations are obvious. And I do share the protests from many quarters. When Dr. Ambedkar said that joint electorate should be abolished. If I were in their position, probably I too would have protested. After all it pays to have certain assistance.

Now, I would not like to take the time of the House. I merely sought your indulgence to place this point of view before the Government for a reconsideration and re-examination in the light कि इन लोगों में बहुत कम लोग शिद्धित of the experiences they have gained. But I must also say at this juncture that according to the policies and formulae that the Government has placed before this House, they have really done a good job and we must congratulate the Government on the very useful work they have done in this sphere and the manner in which it has Deen done. Jai Hind.

डा० डब्ल्यू एस० बालिंगे (मध्य प्रदेश): उपाध्यक्त महोदय. मैं इस सदन का बहुत ही थोड़ा समय लेना चाहता हुं। दूसरं सज्जनों ने इस प्रश्न के ऊपर जो प्रकाश हाला हैं, उसे मैं दोहराना नहीं चाहता. केवल एक बीनयादी बात आपके सामने रखना चाहता हूं। नागपुर और मध्य प्रदेश में एक मांग नामक जाति है जिसको श्री दातार साहब बहुत अच्छी तरह से जानते हैं। इस जाति को कभी कभी मांग गारू डी जाति भी कहते हैं। मैं उनकी एक सांसायटी अध्यद्म हुं। मैं उनकी तरफ से किसी प्रकार की मांग नहीं रख रहा हूं. आप घबराइये नहीं। मैं इस सम्बन्ध में जो कह रहा हूं वर यह है कि ये लोग अक्सर कहती हैं कि उनके प्रीत ठीक तरीके से न्याय नहीं किया जाता है। शिह्नयुल्ड कास्ट के वास्ते जो कुछ पैसा रखा जाता है, जो कुछ पोस्टें उनको दी जाती हैं. वे जो थोर्ड वौकल लोग हैं. जो रोजमर्रा (Vocal) चिल्लाया करते हैं. महार जाति और चमार जाति के. उनको ही सभी प्रकार की स्विधाएं

हमारी हमदर्दी है और हम यह चाहते हैं कि सब जातियों की बराबर की सहायता दी जाय । उन लोगों की विशेष शिकायत यह हैं कि जितनी भी सुविधाएं मिलती हैं वह महार जाति, चमार जाति और जो वोकल लोग उनको मिलती हैं. हमको कड़ नहीं मिलती। इसके अलावा एक बात यह भी हैं हैं. वे आगे नहीं आ सकते हैं, आपके पास तक नहीं आ सकते हैं। मैं उनके बार में एक मिसाल दुंगा और अपना भाषण समाप्त कर

में केवल कांस्ट्रिक्ट्रव point of से यह चीज आपके सामने रखना चाहता हूं। मैं यह जानता हूं कि यह सवाल इतना पेचीदा है कि अगर परमेश्वर भी सवाल हल करने लगे तो उसके विरुद भीलोग शिकायत करेंगे। मैं तो कहता हूं कि अगर शिकायत करनी है तो परमेश्वर के खिलाफ भी करनी चाहिये कि वह इस तरह का अन्याय करता रहता है। खेर आप जानते हैं कियं मांगलोग जो हैं. वेम्युजिक यानी गायन शास्त्र में बहुं प्रवीण होतं हैं। म्युजिक उनकी जाति में ट्रीडशन से पीढ़ियों से और सदियों से रहा है। लेकिन जहां तक मूर्भ मालूम हैं. आपको भी पता होगा. यह जो डिपार्टमेंट मध्य प्रदेश गवर्नमेंट चलाया था. उसकी परी जिम्मेदारी ऊपर थी। पहले पहल यह हिपार्टमेंट चलाने वाला में ही था। इस समय मध्य प्रदेश में या नागपर में इस तरह की कोई संस्था नहीं हैं उहां पर गायन कला की शिद्धा दी जा सर्क। जहां तक मूर्भ पता है कहीं भी इस चीज का प्रबन्ध नहीं है जिससे कि इस जाति के लोगों को इस विषय में स्कालर-शिप दिये जायं। इसका नतीजा यह हो रहा है कि इस जाति में गायन कला दिन प्रति दिन बढती नहीं है बील्क घटती जा रही हैं।

श्री गोपीकृष्ण विजयवर्गीय (मध्य भारत)ः इस तरह की बहुत सी गाने वाली जातियां, जैसे डोली, राजस्थान में भी हैं।

डा० डब्ल्यू० एस० बालिंगे: मैं तो केवल उपलक्षणात्मक यह बात कह रहा था. दूसरी बगह भी एंसी जातियां हैं। जैसा कि मैंने शरू में कहा कि में एक मिसाल द रहा है तौ में माननीय मंत्री महौदय जी से यह निवेदन करूंगा वे यहां अन्याय न करें, न्याय करें। आप यह बात अच्छी तरह से जानते हैं कि इस जाति के लोग शादी. भोज, पूजा और गायन में हिस्सा लेते हैं। इसीलए आप जितनी जल्दी हो सके उनके लिए गायन शाला का प्रबन्ध कीजिये और उस जाति के लोगों को स्कालरशिप दीजिये। में किमश्तर साहब से भी कहांगा कि वे गायन शाला का प्रबन्ध तो अवश्य ही कर दी।

SHRI S. M. HEMROM (Orissa): Mr. Deputy Chairman. I extend my hearty congratulations to the Home Minister for raising this discussion, and at the same time express my thanks to the Commissioner for having given this comprehensive report on the progress achieved during 1953-54 for the improvement of the Scheduled Castes and Scheduled Tribes.

It is stated by some State Governments that many opportunities are proposed for meeting the needs of these people under the Second Five Year Plan. But I feel-and I think some of the Members too feel-that the problems of Scheduled Castes and Scheduled Tribes are such that they need some measure which is something deep in acting. So far as this quinquennial plan goes, I feel— and I think the whole House feels— -that the problems and conditions of the Scheduled Castes and Scheduled Tribes are such that if they remain so, then they are 2! slur on the nation and they are a weak limb of the fcody politic. any one or any

institution in this country feel that this condition should remain in future also? I hope—and I imagine from this point of view every one will see —that this condition goes out soon; otherwise, not only will this hamper the progress of the nation, but it will remain a drag on the nation.

Again, this point, this problem, may be viewed from another angle. Here, the Government of India have this Ministry of Rehabilitation for rehabilitating the refugees. If you go into the history of the Harijans and these Adivasis, you will see that these communities of the nation are like refugees who have suffered for centuries together economically, culturally and what not. So, if you take the number of the refugees of centuries old and think over their condition you will see that they need not only equal care, but some sort of care and thought beyond that envisaged in the Five Year Plans. I think not only this House, but this Government also should feel that this is a problem which needs some measure, some remedy, beyond this First Five Year Plan or the Second Five Year

When I was listening to the discussion, I did not feel happy that some of the Members took this discussion in such a temperament and attitude which is quite unfortunate. Here, everyone has come to champion the cause of these neglected Deople, distressed, depressed, oppressed and suppressed people. I think those Members belong to the Scheduled Castes and Scheduled Tribes. We all feel relieved, if other colleagues of the House advocate the urgent demands of these seven crores of Scheduled Castes people.

I will mention here just the statements that we have been provided with. I find that no mention has been made of the Backward Classes Commission. Some of the points raised were in a way reassuring that these needs will be considered after the

[Shri S. M. Hemrom.] report of the Backward Classes Commission comes to our hand. It would have been helpful to have the Backward Classes Commission Report. But, here, the time provided for the ameliorative measures is limited to 'a very short period and if things move like this or some of the States sleep over the matter, over these urgent problems, I think it may take many more decades. Last year, I raised the point for change of President's Constitution Order (1950) and the fact still remains that the Government has not come to a final decision as to which people belong to the Scheduled Tribes and Scheduled Castes and there it was suggested that this thing can be rectified by the President's order. The criterion also is there to decide as to which people belong to Scheduled Tribes and Scheduled Castes. As a result, in the day-to-day affairs of the State Governments and the Central Government, many people suffer under this position that is created by this President's Order, 1950, and I hope that this would not be relegated till we are presented with this Backward Classes Commission Report. I hope that the Government will take much more interest than before. Thank you, Sir.

SHRI TRILOCHAN DUTTA (Jammu and Kashmir): Mr. Deputy Chairman, while considering the Report of the Commissioner for Scheduled Castes and Scheduled Tribes. there are two yard-sticks which we shall have to apply. Firstly, there were laid down cervmn objectives which we were pleaded to achieve. Our aim is to bring these unfortunate brethren of ours, the Scheduled Castes, the Scheduled Tribes and the Backward Classes, in line with others and to raise their level so as to bring them up to that of the rest of the country. We have to judge the progress that we have made in this behalf in juxtaposition with those objectives. Otherwise, we are likely to be misled and remain self-complacent. Secondly, I would submit that the main judges in the matter are the people who are directly concerned with the problem, who are the victims of their present lot because of the unfortunate conditions they were born under.

Sir. I find that the members of this House who belong to the Scheduled Tribes and Scheduled Castes have spoken very feelingly in the matter. I find that they are not at all satisfied with what has been done in the matter so far. If we look at the problem, if we consider the Report against the background of the objectives which we have placed before ourselves and with the eyes of those directly affected we will find that we have yet to go a very long way. I do not say, Sir, that the Government have not done much in the matter. They have no doubt done a lot, and they are earnest about the matter. But we should not be satisfied with that much only. We have to keep before our mind the heights that we have to reach, the big objectives that we placed before ourselves, the hopes that we raised in the minds of those unfortunate people who are now looking forward to us for the implementation of those promises. Sir, we can make a correct appraisal of the situation, a correct assessment of the progress made, if we look at the problem from these two points of

Now, the Report has some very fine things to say about the Government. It speaks eloquently of the different measures taken by the-Government for the amelioration of the lot of these unfortunate people. But the Report also frankly talks about the neglect and the failure to-realise their responsibilities, on the part of some State Governments. The Report has frankly talked about the failings of some of the State Governments in the fulfilment of their responsibilities in this behalf.

Sir, so far as the Commissioner *i*: concerned, I have had no opportunity of meeting him, but I know from the

reports of the gentlemen who met him, when he was on a visit to my State of Jammu and Kashmir, that the Commissioner made a very human approach to the problem. Our State asked him for Rs. 2 lakhs, and lie immediately gave us Rs. 2 lakhs. But so far as the State Governments are concerned, the Report says that some of them have failed to draft and submit their schemes for the amelioration of these people, in time. It also says that they have failed to send in even their six-monthly progress reports, and they have failed to sigue the data on which the Central Government could work, or the Commissioner could work, to improve the lot of these unfortunate people.

Sir, I would say that that is not the way to tackle this problem of immense magnitude, of colossal magnitude, facing the country. We are face to face, Sir, with a great human problem. It is a problem which is Beset with many difficulties, which is riddled with many complexities, and in respect of which we cannot apply any short-cuts. We have to be earnest about it, if we want to solve the problem in all its aspects. It is a problem, Sir, that should stir the nation to its depths, if the nation keeps in mind the condition of these, the under privileged sections of this country, keeps in mind the subhuman conditions in which they live. The Commissioner talks in his Report of the very primitive state in which some of these tribes live. They are backward even in agriculture. They cultivate landsome of them-just •with the axe, as the Report says. Others are quite far removed from civilisation. Civilisation has not touched them, some even go about naked. They do not know that the country is now free and that the country has some obligations towards them.

The problem, Sir, is not only human; it is political too. It is a problem which has much to do with our national prestige. I would just elaborate it.

I would ask: With what face can our worthy Prime Minister, or our representatives in the United Nations, fight against apartheid, against colour bar. and against the denial of human rights to the less-privileged nations? With what face can they fight, if they cannot give any justice to our own people here? So, Sir, we may look at the problem from any point of view, we shall come to the inevitable conclusion that although the Government have done a lot in the matter, much more remains to be done as yet.

Sir, I would not take much time of the House, since the Report itself is very comprehensive. In the Report for the year 1953 reiterated in the present one the Commissioner had made certain suggestions for the guidance of all the States in the matter of tackling this problem. He had drawn the attention of all the State Governments to the social disabilities encountered by these people, and he had detailed various measures that should be adopted to remove them. He had also suggested that there should be security of land tenure for them. It is a known fact, Sir, and all of us who are in touch with the problem know it that most of the landless people in the countryside belong to the Scheduled Castes and backward classes. And as we are going ahead with the abolition of the big estates and zamindaris, we find that the problem of these people dispossessed—their eviction from lands—is growing more and more intense. The Commissioner, therefore, has rightly drawn the attention of the State Governments to the urgent need of giving security of tenure to these classes.

Then, Sir, he has also rightly touched on another problem which confronts these people—the problem of indebtedness. We know that most of these backward classes are overburdened with heavy debts, which they have not been able to liquidate

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[Shri Trilochan Dutta.] even after generations. We have got to do something in the matter of Debt Conciliation or Debt Redemption. It is immaterial whether we do it by legislation or by forming credit cooperative societies. We must see that their debts are reconciled or liquidated. That is a problem of great magnitude remaining to be tackled.

Then. Sir. there are other suggestions also made by him. I would not take much time of the House in narrating them or commenting on them but I would only make one or two suggestions for the consideration of the House.

Sir, we have launched in this country many developmental projects. There are the Community Projects, and there are the N.E.S. For the consideration of the House, I would suggest, Sir, that as far as possible, priority should be given to those backward areas, in respect of launching the Community Projects and the N.E.S., where the population of the backward classes or the Scheduled Castes is concentrated. Instead of diffusing the resources of the country in those areas which are already ahead of the rest of the parta of the country, according to the maxim of first things first, we must first concentrate on having these Community Projects and N. E. S. blocks in the backward and far-flung areas. in the areas where the Scheduled Tribes live and the Scheduled Castes and backward classes are concentrated.

Then some Members here have dilated on reservation for the Scheduled Castes and Scheduled Tribes and backward classes in Government services and posts as well as in statutory bodies and semi-official bodies. The Government may have its case in the matter but I am afraid we cannot satisfy these unfortunate brethren of ours by mere figures and narration of difficulties. As Mr. Leuva said what the Scheduled Castes

Scheduled Tribes are hungering is mainly their economic not betterment. What they are hunger ing for is the giving to them of their dignity and self-respect. That is mainly what a man lives for. Even a child wants self-respect to be given to him. He values his dignity. Of the are two things inter course. linked. No man can have dignity or self-respect till he is economically well off. There can be no cultural advancement till a person is mically better. So we must give a sense of dignity to them. We owe it We them. have denied respect. dignity these unfortunate etc. to brethren of ours We have kicked them, we have ignored them and it is up to us now to restore that dignity and that self-respect to them. That is have got to do. If we lose what we this sight of fact, we are probably very being wise. We have to keep in view the psychology of man. Let us not make these people very bitter. Let us solve their problem in time Let make sacrifice in us a their favour. In this connection mention made of minimum was standards and minimum qualifications keeping with certain standards of efficiency of administration. Shri Agnibhoj probably was right of ing that instead taking degrees consideration-and into we know that the Government have set up a Commission to see whether degree should alone be considered while taking people into Government iobs--we had better see whether a person has the requisite intelligence; initia and the requisite acumen for a certain job or thing. There is a book by Carlyle—'Hero and Hero Worship'—wherein he wrote on subjects such as Hero as Poet (Shakespeare), Hero as a Conqueror, and Hero as a Prophet, etc. In the preface to that book he writes that those persons who have won University distinctions have never been able to revolutionize society. This observation is found to be correct as our experience shows. Swami Vivekananda while talking of

University Education said that the entire education that our youth receives is negative. Of course not now. he is talking of those days when we were not independent—by the time that a youth comes out of the University, he is a mass of negation. The first thing that he learns there is that his father was a fool, the second that his grand-father was a crazy lunatic and the third that all his cultural heritage is bunkum and a lie. We know that the leaders of our nation, the people who led us, were, practically all of them, not educated in the Indian Universities. Either they did not go to the University at all or they were educated in foreign Universities. We know about Dr. Rabindra Nath Tagore. He said that while in school, even the walls of the school seemed like eating him up. He could not pass even his Matriculation Examination here in India. What I mean to say is that we must find ways and means of giving the Scheduled Castes and the Scheduled Tribes those things which we have promised to them. We must honour the commitments that so much percentage will be reserved for them.

If you feel that you cannot do it and that there is real paucity of requisite material, I would suggest that just as in China, they have set up a University for National Minorities, which our Panditji visited, we must also set up a University here for these scheduled castes and scheduled tribes. We must have a University to which are brought bright young men from all parts of India belonging to those Scheduled Castes and Tribes. Get them here. Down below, let us have Institutions, where we educate all bright young boys irrespective o* whether they belong to a rich family or poor; whether they are the sons of a Tribal leader or not. Let us set up a chain of Institutions, let us give them a congenial atmosphere. People who are conversant with child psychology know that if a child is given congenial environments, he will improve. A child of the Scheduled Caste or Tribe does not have congenial

circumstances in his home. He is so poor that his parents cannot give him that and his mother cannot develop his personality. Let us take them out, bring them to these Institutions, develop their personalities and Further cate them. on, it is from these Institutions that boys can be brought to this University. This Uni versity should have various Depart ments. We have got to preserve the cultural heritage of these tribes. That is the first thing. We must preserve the virility and the good points in them, the courage in them and let us have a spe^l Department where

MR. DEPUTY CHAIRMAN: That will do Mr. Dutta.

TRILOCHAN DUTTA: One minute more. I will not elaborate on but I would suggest that this point have a University where we must young men from among these people are trained in different lines. We are preserve their culture today trying to and other heritage. We preserve their forms of music, their folk-lore. Then there can he we second where train wing young people for these the Admini strative Services in the country. can train them up for IAS, for the Central Police Service, etc. Then there can be a third wing wherein thev are trained in technical subjects such as engineering, etc. That I think, we can not only ameliorate the lot of these people but we can provide them leadership also. It is our function to provide them with correct leadership. We find today like Phizo who is today the persons in the N.E.F.A. area giving a call to the people for independence, breaking away from India. wrest the leadership from hands of such people only if we bring young people, and train up in a correct atmosphere so that we can work for the stability of the country and its steady advancement. What I mean is

MR. DEPUTY CHAIRMAN: That will do, Mr. Dutta. Mr. Govinda Reddy.

SHRIMATI MONA (Madras): May I just ask the hon. Member whether he is trying to segregate them again?

SHRI TRILOCHAN DUTTA: May I reply to this point, Sir?

MR. DEPUTY CHAIRMAN: No. Mr.

GOVINDA REDDY (My Shri M. sore) : Mr. Deputy Chairman, I am very happy to associate myself with other hon. Members in the sense of appreciation for the admirable work of the Commissioner and for the way which he has discharged his onerous task. As there is a limit.....

MR. DEPUTY CHAIRMAN: At 4-30 P.M. I am calling the Minister to reply.

SHRI M. GOVINDA REDDY: I have no time to go into the various steps that have been taken in the States in the matter of amelioration of the Scheduled Castes and Scheduled Tribes. At this stage I would like to say that since we discussed last year's Report, there has been much improvement. There have also been drawbacks on the part of the States in their administration in this direction which the Commissioner has pointed out to us. That, in my opinion, Sir, is very significant. Although there has been improvement in some respects, still the zeal and enthusiasm and the sincerity of application is not to be found to the extent expected. This is an indication that the measures that we have been taking are not at all satisfactory, that they are far from satisfactory. I wish the State Governments had the zeal which the Commissioner has in this work. I feel that the State Governments are taking fhese measures that have been suggested to them in the letters and circulars that the Commissioner has been issuing to them. all in the normal way. I would like to know what particular thing has been done and what special importance has been

given to this work as compared to work in other departments, like the departments of social welfare, the work of development and such other work? I firmly believe that unless we take special measures, this evil of untouchability will not go, but it will remain. So I would like to suggest to the Government to make a special attempt and to make a new approach and I would, within the few minutes available to me, indicate the nature of this approach.

Let us take this question of the representation of the Scheduled Castes and the Scheduled Tribes in the services. Government do feel that proper representation is necessary and they also feel that the present position is very unsatisfactory. They are not satisfied with the progress. And I really believe that the Government is sincere and want to provide as many opportunities as possible to these people to enter the services. But unfortunately one thing comes in the way and that is the provision in the Constitution which has already been quoted here. In the Constitution in Article 335 it has been stated that the claims of Scheduled Castes and Scheduled Tribes for-representation in the services must be met, consistent with the maintenance of efficiency of administration in the ma-king of appointments. Now, what is efficiency? The Constitution does not say that a candidate must be a first-class man. It seems to me to be the view that a candidate is to be considered efficient, to be of merit, if he has passed in the First Class or is the First in rank. That is all. And the Public Service Commission interviews the candidate and looks at the academic record. They examine the candidate for five or six minutes by putting him questions. They ask, for instance: What is the height of Mt. Everest? Who is the Rajpramukh of Madhya Bharat? Can anyone say that within the five or six minutes that the Commission devotes to the examination of the candidate, they will be able to

for Scheduled Castes

out his merits? And I submit find that the academic records are not at all a measure of the efficiency or lity of any particular candidate. Of true that many of course, it is our people who have had brilliant demic careers, have proved to be good officers. I do not discount at all the efficiency merit of or such But then what is the factor which bas given them this efficiency? Is it the first class which they had secured at the examination? Is it the high rank that they got? Or is it their ex the opportunity perience or which they got by way of appointment? I •dare say there is nobody, there can this House who be nobody in will .attribute their efficiency mainly ■the degree that they had secured, or the satisfactory or smart way in which ithey answered the questions of the Public Service Commission. It is the .opportunity of service which given to them that has brought their merit. If that is so, I would like to know, why do we not take people from the scheduled castes you really want to uplift them? Why condone these minimum standards and give them the necessary training? How many of our Ministers are first classes. They are not first among the firsts, but they are quite competent. How did they get this competency? Today they guide and direct and correct I.C.S. officers who have been there for twenty years or more. They can direct and correct engineers and technical •men. They can direct and correct other experts who had long training. They got this ability just because they got the opportunity to •study the subject, to grasp the subject matter of it and their shrewd com-monsense and also their experience have made them even better experts than the so-called technical experts. If this can be so, I would like to know, would it not be possible to take these unfortunate people, train them and put them into the jobs? There are graduates and graduates among the Scheduled Castes. We have heaps of letters, every Member of Parliament

who has something to do with these Scheduled Tribes and Scheduled gra Castes, heaps of letters from duates belonging to the Scheduled and the Scheduled Tribes, also Castes belonging intermediates to these classes, S.S.L.C.s also and and double graduates, with even merit. These people are there without jobs. What is this irony? We say we want to uplift them and there are these people unemployed. This sort of thing should be ended. I dare sav this sort of reliance that we place on merit leads to many difficulties. inference will naturally follow. only a first-class holder is entitled to a first-class job, then who will be most entitled to such jobs? They will naturally be the sons of officers, sons of rich men, of men who live in better oppor urban areas, who get tunities for study. If this is granted, then it means that all those class services and the choicest jobs in the country will be secured by section of the community, those are fortunately placed, and this on from generation to generation. Are we not then perpetuating these vested interests? If this is the hope of our Government, then I can say, Deputy Home Minister may cut the off my nose if ever he succeeds in removing untouchability within fifty years, within half a century. we

SHRI H. P. SAKSENA: No, no, we will prosecute him.

SHRI M. GOVINDA REDDY: We have to be practical, we have to take a practical view of things. Sir, I will give one instance. Shri Dutta gave us the instance of China. The whole world has been wondering how China has been able to make such tremendous and quick progress within three or four years. The secret is this. They have not waited for experts to turn up to develop their industries or other things. They have taken ordinary men and women, trained them and put them in charge of heavy responsibilities. One instance T mention, may just 1» oring

[Shri M. Govinda Reddy.] out my point. for 1954 visited a factory of pneumatic subsistence machine tools at Mukden, a very big brilliance. a great number of people. factory involving machines. director of it, was a woman. surprised at the way this competently managed that factory. questioned her as to what she before being appointed director there. adopting "I was fighting in the Revolu- of She said. tionary Army." "What were that?" we asked and before replied, "Before that, I was attending to a successfully loom in a textile mill." Then we were examinations and interviews. tremendously surprised and our '^ader refer to their records; Uma Nehru embraced her Reports Shrimati was managing the factory. Sir, we were of the Estimates Committee. said. auestions. disgrace to me, because I have from very humble ranks and if there is done better. questions." industries, many technical men put her questions, they put her technical questions she answered those technical and question* expressed our surprise how coming sufficiently from such humble status manage that big factory She said, "There are hundreds of women thousands like me."

In every walk of life. there institutions which take up ordinary men, even illiterate men, and train them for a job or a trade or to a Government cadre, as Why not we make this they call it. approach? We say that our goal is a pattern of society and that this till the crop comes. socialistic is a Welfare State. In a Welfare State, what is the qualification for service? It is not, of course, a degree. I have if you mention it in taken three degrees; terms of degrees, there are actually Welfare State, it is four but. Sir, in a patriotism, it is ability to sacrifice and to work at a minimum

that is important. We have many brilliant I would urge upon the hon. The head of the factory, the Minister who relies upon merit—of We were course I do not minimise his sympathy for woman these people; his speech was very We moving, especially in regard to the various was methods that Government have been to uplift the people, in the matter representation and all that—to you examine the records of these people who she have got merit, people who have come out in the public Let him let him refer to the Public Accounts of the several times for the competent way she Committee; let him refer to the Reports We have to hesitating to put her questions; but hang down our heads in shame because of she found out that we were hesitating and many of those people, who came out first "Please do not hesitate to put me in the examinations but who lacked in a It may be that I am not sense of patriotism, who lacked in a sense competent to answer them, but that is no of discretion and who lacked in a sense of come ability. An ordinary villager would have We must change our anything to learn I will learn; but do put conception of merit as we are changing our And many owners of goal. I will suggest other means.

> I believe that this untouchability can go quite well and we all within a period of ten years provided a comprehensive economic she could programme is followed. If that is done, I so well. do not believe that hundreds sands of shastras will be able retain untouchability here; not even to hundreds of thousands of mutts will be able to retain untouchability provided we follow a concentrated programme of economic uplift. Why not take up all these people and maintain them for the period of their Is it not possible training? to have agricultural colonies? There can be Inspectors in them and the people there can be paid maintenance for three or six months Once, they are economically better off, no one in the country dare spurn them as untouchables. What are we doing? We give them land but what about the means to till the land? The land is given in the villages where even a

bit of land is fought for, as dogs fight for a piece of bone. Some one may have an eye on the land given to the Harijans and he may take it away from them. Even if the land goes to the Harijan, he will not be in a position to make use of it and he will sell it or alienate it.

Could we not train them as labourers in our Defence Factories, State concerns and so on? We can establish camps for them, give them training for six months *F* nd then put them as labourers in ar. one of these concerns. Today, a labourer is much better than even myself. Once they are in such a positior, nobody will spurn them as untoi hables.

These are some of the things that Government should do. If they want to go on only in this routine way, untouchability will not be removed. That is my honest op;" ion.

SHRI KISHEN CHAND (Hyderabad): Mr. Deputy Chairman, there have been speeches which have supported Government and yet criticised the very fundamental idea followed in the Report of the Scheduled Castes Commissioner. I submit that we should carefully see the efforts made by Government in this direction. If we sincerely look at the efforts made by Government. I think one is driven to the conclusion that the efforts have been very successful and that Government has made an effort in the right direction. Hon. Members have criticised the employment figures. I have just tried to add up the figures given on pages 353 and 354 of the Report and the figures that I get are as follows: In the Central Government there are a total of 2,68,000 employees out of whom nearly 42,000 belong to the Scheduled Castes and the Scheduled Tribes and this gives us a figure of 15|%. that in the lower grades the admit employment given to these people is of a higher percentage while in the higher grades it is less but, on the whole, they have got 15i% and if Government continues its efforts on these lines, I am sure that

in the next five or ten years the percentage even in relation to Classes I and II will go up to 6 or 7 while our ultimate aim is 124%. The percentage in regard to Class I is 1 • 5; I agree that it is a low percentage but if proper efforts are made, it may go up if not to 5 or 6, at least to 3 or 4. In Class II (Gazetted) the percentage is 4£ but here also, if effort is made on proper lines, I think the percentage can go up to 8 or 9.

SHRI H. C. DASAPPA. Are you referring to temporary or permanent posts?

SHRI KISHEN CHAND: I have given the page reference—pages 353 and 354 of the Report—and all the figures relate to the Central Services.

SHRI H. C. DASAPPA: It is all temporary.

SHRI KISHEN CHAND: Well, the percentage may be slightly lower in regard to the permanent posts. If the percentage is 15J in regard to temporary posts, it will be slightly less in regard to the permanent posts.

SHRI H. C. DASAPPA: May I give some figures to the hon. Member? In Class II—as I find here— there are 1966 jobs out of which only 13 are given to the Scheduled Caste and Scheduled Tribe candidates. While in Class I, out of 3014 posts thirteen posts are held by candidates belonging to the Scheduled Castes and three belonging to the Scheduled Tribes, making a grand total of sixteen.

SHRI KISHEN CHAND: I agree with the hon. Member that the percentage may be low but the point is: is the Government making an effort in the right direction? Is it trying to give some more representation or not? In regard to the lower grades, the representation is fair and gradually the representation will increase

[Shri Kishen Chand.] also in the higher grades but, if you want to maintain efficiency,

SHRI H. C. DASAPPA: That is a matter which even the hon. Minister :himself does not claim. There is no .such possibility at this rate

SHRI KISHEN CHAND: Then, pro-*bably the hon. Member wants to say that if he were in charge, he would have overnight brought in so many people and would have overnight succeeded in securing the 12£ per cent, which is our goal.

SHRI H. C. DASAPPA: I have not •even spoken.

MR. DEPUTY CHAIRMAN: Let him continue. Please go on, Mr. "Kishen Chand.

SHRI KISHEN CHAND: What is the contention of the hon. Member? After all, we must have an objective: either the hon. Member says that it can be done and that it is not being done by the Government or the hon. Member says that it cannot be done. He cannot take up the attitude of .criticising both viewpoints.

SHRI H. C. DASAPPA: Wait and -see.

SHRI KISHEN CHAND: He can take up the attitude of saying that the 'Government is not doing enough, that the Government should have created and given enough jobs to these people and that it is not going on right lines; that may be one attitude. "He said that the hon. Minister himself agreed that it could not be done. That means he thinks that either this cannot be done or that the hon. Minister is not really doing his duty.

I now come to the housing problem. Every man has his own small experience and I have gone to the National Extension Service Blocks in

"Hyderabad-in the Bidar area-and I found efforts being made to build 'houses. First of all, they thought of

building separate houses for the Scheduled Caste people but there was a fear of segregation, to tide over which they have a plan by which they hope to get some non-Scheduled Caste people also to come and reside in that area. They are building tworoomed houses, partly with the effort of the people who are going to occupy them and partly with Government help. I went to another N. E. S. area and there also I found 4 PM the same thing. So we should not expect that all over the country the housing problem of the Scheduled Castes and Scheduled Tribes can be solved overnight. Government is making an effort and it is making the effort in the right direction.

You know, Sir, that in the rural area the housing problem is very acute. In a small village, say with a hundred families, barely 5 to 10 families will have a house with 5 or 6 rooms, kept in proper condition. The rest of the people in the village area live under thatched roofs in very small houses under insanitary conditions. When effort is being made in the National Extension Service schemes for building houses for the Harijans, keeping this point in view that they are not segregated, I think it should be commended by the House. It is a good effort made by Government and we should give them credit where it is due. Simply to criticise Government whether rightly or wrongly is not fair. An hon. Member said that he went to a place in China and was struck by the progress made there during the last three years. It seemed to have become a Heaven. I think the hon. Members who are so enamoured of it. will migrate and settle down .there, for such a Heaven has been created there and the Chinese were doing such wonderful things during the last three years.

One hon. Member suggested taking people and just training them over-

night, they could be put in charge of industrial concerns. Well, experience.....

SHRI M. GOVINDA REDDY: Be truthful please. I did not say "overnight' and I did not say 'heave i\

SHRI KISHEN CHAND: Then the hon. Member mentioned the case of a lady who was put in charge of a tools factory after receiving train ing only for a very short period, during the last three years. It nay be six months or one year 0" even more. It seemed to me what the hon. Member said that she received training only for six months and then was put in charge factory. It is beyond my com prehension that one can be made an expert to head a machine tool factory after receiving training for six months, or one year or even two Well, Sir, I years. have some of industrial With the best efforts I do not think that any man can be trained up in six months, one year or even two years to take charge of a big industrial undertaking. For an undertaking the type that the hon. Member men tioned, it will take at least 10 to 20 training. After years only will it be possible for one to become an expert and to be placed «*s head in a machine tool factory. If they are doing like that in China, well they are performing miracles. I do not think our Government can do miracles, and I do not want such miracles from our Government.

Then, Sir, another hon. Member said about establishing a separate university for the Harijans, a separate university in some central place, where all those Harijans are brought from everywhere, and keeping their culture intact to train them up. Well, we are definitely against segregation. We do not want to create a university where only Harijans will be brought up and trained. We want one uniform classless society

in our country, and to segregate Harijans is the worst possible thing, that we can do. About the Adivasis we sometimes want to keen them in their own environment because · modern civilizaton if it is brought, in contact with them too suddenly, demoralizes them. It should be a very slow and gradual process with the Adivasis. They have been left behind in the march of civilisation. If we want them to make progress, it should be by a slow method. What has happen--ed is that the Christian missionaries have done very good work as far' as education is concerned, but in their effort to convert them to Christianity they have sometimes made them anti-Indian. This is the case in the-North-East Frontier Agency, where you see that an agitation for independence is going on. In a secular State we should have insisted lhat all efforts should be directed towards the education of the Adivasis-and not towards converting them to a different form of religion. But Government neglected it and theresult is that at least in the North-East Frontier Agency, an acute problem has arisen.

Sir, I will say that there are shortcomings and the Government should put in more effort to improve the condition of the Harijans at a faster pace; but taking the whole country, taking the condition of other classes' who are non-Harijans—the Caste Hindus as they are called-some sections of whom also were not so well off—we should really congratulate the Government for the effort that they are putting in in the right direction for improving the lot of the Harijans and the Adivasis.

श्री दंबकीनन्दन (मम्बर्ड): उपसभापति' महोदय, में ने रात वर्ष इस वाद्विवाद के प्रसंग पर स्वास कर दो बातें कहीं थीं. पहली बात थी भीगयों की निस्वत । आप अस्त्रयता दर करना चाहते हैं तो आप आसीर के मन्द्य से शुरू करिये। यदि भौगयाँ की अस्पत्रयता दूर होती हैं तो मुक्ते प्रा

[श्री दंव ही नन्दन]

विश्वास हैं कि दूसरी और जातियों की अस्पश्यता दूर होने में वक्त नहीं लगेगा। अभी मेर भाई रंड्डी साहब ने कहा कि हरिजनों की माली हालत अच्छी हो जाने से बहुत कुछ यह मसला तय हो जायेगा। मैं जानता हूं कि माली हालत अच्छी होने से थोडी बहुत मदद जरूर होगी. लेकिन मसला हल जायेगा. एसा में नहीं मानता। भीगयों की निस्वत में कहना चाहता हूं कि अच्छ अच्छ मजदूरों से भौगयों को तनस्वाह अधिक मिलती हैं। मैं बम्बर्ड स्टंट की बात कहता हं कि वहां भीगयों के एक क्ट्रम्त्र की साँ से सवा सौं रू० तक माहवार मिलते हैं. किसी को सौं हुए से नीचे नहीं मिलता, घर में दो स्त्री और पुरुष दोनों कमार्ड लाते हैं और १२४ रू० कमाने हैं। उनकी माली हालत दंखी जाय तौ बहुत अच्छी हैं परन्तु मैं कहता हूं कि उन से ज्यादा नियत्तर हालत किसी की नहीं हैं. क्यों कि वे नरक में रहते हैं और नरक का काम करते हैं जिससे गानवता विल्कुल नष्ट हो जाती हैं।

में ने शुरू से आसीर तक इस रिपोर्ट को देखा कि इन मेरिनयों के लिये किस स्टंट में क्या हुआ, तमाम पन्ने उलट परन्तु मुक्ते कहीं कुछ नहीं मिला कि भीरायों के लिये कुछ किया गया हैं। एक जगह इस रिपोर्ट में यह लिखा हुआ हैं:

"The Report of the Scavengers' Living Conditions Enquiry Committee published by the State of Bombay is a very useful guide for all the municipalities to adopt its recommendations to improve 1he conditions at least of its conservancy staff."

इस रिपोर्ट को दाखिल हुयं तीन वर्ष हो गयं। में कमिश्नर साहब से यह प्रजना चाह्रंगा कि इन तीन वर्षां में बम्बई राज्य में कितनी म्थुनिसपॅलिटियों ने इन सिफारिशां

को मान लिया। जहां तक मूर्भ पता शायद एक आध म्यूनिसपॅलिटी हो तो हो लेकिन अभी तक खास किसी म्युनिसपेंलिटी ने तीन वर्ष में भी इन सिफारिशों को नहीं माना है। इससे पता चल सकता है कि आप जो कागज पर लिखते हैं, जो सिफारिशें करते हैं, और हमारं कीमश्नर साहब स्टंट्स को जो स्क्विलर्स भेजते रहते हैं. उस का आसीर में नतीजा क्या हुआ करता है। तो मेरी प्रार्थना है कि कीमश्नर साहब की इस बारं में सिफारिश जो है उसके मताबिक प्रान्तों में. म्युनिसपीलिटियों में और देशतों में कुछ तां काम हो. एसा कदम उठाना नितांत जरूरी हैं। सरकार जो तय करती हैं उसको भी उनसे करा नहीं सकती तो इस रिपोर्ट से क्या मतलब हल होता है ?

श्री गांपीकृष्ण विजवनीय : म्युनिस-पॅलिटियां तो स्वतंत्र हुआ करती हैं।

श्री दंबकीनन्दन: स्वतंत्र नहीं हुआ करती हैं। आपके यहां हो तो मुक्ते पता नहीं हैं। हिन्दुस्तान में तो कहीं स्वतंत्र नहीं हैं। इस में जो दूसरी एक बात मुक्ते मिली वह यह हैं:

"During my tour in Bihar. I received complain** and representations at Ranchi, as also at Kolha pur while touring in Bombay State, that the big firms like Batas and Flex are having an unfair competition is this field with the individual artisans who are rapidly losing their market for the go:.ds prepared by them. I am gathering facts and figures from the Development Wing of the Ministry of Commerce and Industry" and so on and so on.

चमार जाति इतनी बड़ी तादाद में हैं कि उन की कम से कम तादाद हिन्दुस्तान में ४०, ६० लाख हैं और एंसा एक गांव नहीं कि बहां चमार न हों। यही चमार गांव भर के लिये जुता बनाते थे और गांव वाले ज्ता पहनते थे। आज नौंबत यह आ गर्ड हैं कि आप किसी गांव में चले बाइये आपको यही मिलेगा कि इन चमारों का उद्योग नहीं रहा है। आप यहां कोल्हापर, रांची और विहार की बात कहते हैं. में कीमश्नर साहब से कहुंगा कि आप किसी प्रान्त में, किसी जिले में. किसी दंहात में पहांचियंगा तो आपको यही पता चलेगा कि चमारों को बाटा और फ्लेक्स ने बिल्कूल मार दिया है और उनका उद्योग खत्म हो गया हैं। कीमश्नर साहब कहते हैं कि में कामर्स मिनिस्ट्री से पूछताछ करूंगा और आगे कहते हैं कि आल इंडिया खादी बोर्ड से पछताछ करूंगा। आल इंडिया खादी बोर्ड से या कागर्स मिनिस्ट्री से क्या पुछियेगा, आप गांवों में जाइयं तक आप दंखेंगे कि चमार भ्रखों मर रहा है और उसका उद्योग अब नहीं रहा है आप इस निगाह से इसको देखिये कि जो उद्योग सॅकड़ों वर्ष से चला आ रहा था वह उन से छिन गया है। यदि आप हरिजनों की माली हालत सुधारना चाहते हैं और जिनके हाथ में एसा अच्छा हुनर हैं. चमह के जूते बनाने का. उनको भी आप उनका प्राना उद्योग नहीं दिला सकते हैं तो आप क्या कर सकते हैं। तो मैं आपके ही सिद्धांत के अनुसार, आपसे प्रार्थना करूंगा कि आप इन को पहले काम दिलवाइये।

अब में जो तीसरी बात कहना चाहता हूं वह यह हैं कि अभी हमार एक भाई यहां युनिवर्सिटी की. आई० ए० एस० और आई० पीठ एसठ वर्गेरह की बातें कर रहे थे। वे भूल जाते हैं इस मूलक में छः करोड हरिजन हैं और छः करोड हरिजनों की अस्पश्यता को हमें मिटाना है. उनको हैवानियत सं निकाल कर इंसान बनाना हैं. यानी यदि आप उन्हें जरूरी शिचा दंना चाहते हैं तो कपा कर के युनिवर्सिटी की गत न कीरयंगा. सेकेंडरी एजकंशन की बात

न कीरयेगा, बील्क प्राथमिक शिच्चा की बातें करियेगा। लेकिन इस रिपोर्ट में कहीं भी इसका जिक्र नहीं हैं कि उनको जरूरी प्राथमिक शिक्षा तक ही मिलनी चाहिए। यह तो लिखा है कि उच्च शिद्धा के लिये स्कालरीशप्स दिये गर्य. यह हुआ वह हुआ, परन्तू यह कहीं नहीं लिखा हैं कि हरिजनों के कितने बच्चे प्राइमरी स्कूलाँ में जा रहे हैं. और यदि नहीं जा रहे हैं तो क्यों नहीं जा रहे हैं । फर्स्ट फाइव इयर प्लान में यह लिखा हुआ है कि गरीब के लड़के स्कूल में क्यों नहीं जाते हैं ? तो वे इसलिए नहीं जाते हैं कि विचानों को खाने को कुछ नहीं मिलता. उनले मां बाप छ,टपने से ही उन्हें काम को ले जाते हैं। इसलिये पंचवर्षीय योजना के बनाने वालीं ने यह सिफारिश की हैं कि गरीब बच्चों को जो प्राथमिक पाठशालाओं में पढ़ने जाते हैं उनके दोपहर के खाने की तजवीज की जाय, कपड़े दिये जायं, यानी मां बाप के ऊपर का बोभा कम किया जाय । इसलिए जो आप लाखों रुपया रार्च करना चाहते हैं और कर रहे हैं ४. ४० या २०० आदिमियों के ऊपर उससे पहले यह बरूरी हैं प्राथमिक शिचा पर तसं लगावें। चमारी के वच्यों भंगियां के बच्चों से कहा कि आओ हम तुमको खाने को दींगे, पहनन की दोंगे जिससे गरीब माता पिताओं के ऊपर का बोभा कम होगा और वे उनको पढने भेज सकेंगे। लाखों की पढ़ाई को सोचिये।

जिस समय में चीनवर्सिटी के विषय में बातें सून रहा था तो मूर्फ सुप्रसिद्ध उपन्यासकार मीदिसम गोकी की एक बात याद आ गर्ड । गौकीं एक दिन शहर सं घुमते घुमते किसी गांव में चले गए। वहां एक किसान उनकौ मिला जो कि खंत में कुछ काम कर रहा था। उन्होंने पूछा, अरं. तुम यह क्या कर रहे ही ? उसने कहा, "साहब यह मिहनत कर रहा हूं खाने के लिए"। उन्होंने किसान से पूछा, आपको पता हैं शहर में हम शहर के पर्ड लिखे लीग क्या किया करते हैं ? इम आकाश में पीचयाँ जैसे विमानों में उड़ा करते हैं. हम समुद्र में [श्री दंवकीनन्दन]

मछली की तरह तरंते हैं । किसान बोला, बात सच्ची हैं, आप शहर के पढ़ें लिखें लोग आकाश में उड्डयन करते हैं वायुयान में, और स्टीमर में बँठकर आप मछलियों से भी अच्छी तरह तरंते हैं। माफ कीजिए, मगर आप जमीन पर चलना नहीं जानते। तो में आपसे प्रार्थना करना चाहता हूं कि आप आकाश में न दंखों, ऊपर न दंखों, आप उन गरीब हीरजनों की हालत को दंखों कि जो गांवों में न बच्चों को पढ़ा सकते हैं, न उनको खिला सकते हैं और एंसी गंदी जगहों में रहते हैं जहां हैवान ही रह सकते हैं ।

(समय की घंटी बजती हैं)

आखिर में मुक्ते अपने भाई अग्निभांज जी से एक प्रार्थना करनी हैं । सुबह गुस्से में आकर उन्होंने एक बड़ी जोशीली तकरीर की । वे भले ही न कहें, में समभ सकता हूं कि उनका गुस्सा होना स्वाभाविक हैं. मुक्ते उनके गुस्से होने से सहान्मीत हैं। मगर मेरी उनसे एक प्रार्थना हैं, वै डा० अंबेडकर के उदाहरण से कुछ सबक सीखाँ। डा० अंबेडकर ने स्पश्य जातियाँ का द्वंष कर के उनकों भली बूरी कह कर अपने हरिजन भाइयों की कुछ सेवा की हैं एंसा मेरा गत १०--२० वर्षां का अनुभव नहीं हैं और शायद किसी और का भी नहीं होगा । दूसरों के दोष इस तरह से दिखला कर, इनको नाम रख कर, उनको चिहा कर आप उनसे काम नहीं ले सकते । आप संयम से काम लीजिए, अपने सवर्ण भाइयों में संवा भाव जागत कीजिए. उनकी मानवता को जागत कीजिए तो फिर आप दंखेंगे कि वै आपके साथ इन्सानियत के साथ बर्ताव करेंगे, आपकी सेवा करेंगे।

श्री रामेश्वर अग्निभोज : में ने उसी भाषा में कहा था ।

श्री दंबकीनंदन : में जानता हूं कि आपने क्या कहा था। आप यहां किसी से प्छियेगा कि आपने कॉन भाव पेंदा किये। इस सम्बन्ध में एक और बात कह कर में समाप्त करता हूं। वह यह हैं कि अिन्नांज भाई जैसे कई पढ़ लिखे एम० ए०, बी० ए० हरिजन भाई सरकारी नौंकरियों पर बड़ ओह्दों पर काम करते हैं, लेकिन माफ कीजिएगा, एंसा मेरा अनुभव नहीं हैं कि वे अपने समाज की कोई प्रत्यन्न सेवा कर रहे हैं।

श्री समेरवर आंग्नभोज : ऑर लोग कॉन सी सेवा कर रहे हैं ?

श्री इंबकीनंदन : दीखए, में किसी निजी या व्यक्तिगत मामले में नहीं जाना चाहता. आपके काम में खास तार से नहीं जाना चाहता क्योंकि में भगहा नहीं करना चाहता । आप किसी हरिजन एम० एल० ए० को लीजिए या किसी पार्लियामेंट के मंम्बर को लीजिए वा बीठ एठ, एम० ए० पास कियं हुए कलक्टर की जगह पर काम करने वाले को लीजिए, वे अपने ओहर्द पर पहुंच कर अपने गरीव भाड़यों को भूल जाते हैं, अपने रिश्तेदारों से दूर हो जाते हैं, यह मेरा आज तक का अनुभव हैं। मेरी प्रार्थना आप सब से यही हैं कि आप यदि हमसे भी काम कराना चाहते हैं और आप भी काम करना चाहते हैं तो कृपा कर के थांड़ा सा विनयशील बन जाइए, ऑर यह जो आपको प्रतिष्ठा प्राप्त हाई है वह जब तक आपके छोट भाइयों की. दंशतों में रहने वालों को नहीं मिलती हैं. तब तक महातमा जी कं अनुयायी बीनए, उनका अन्सरण करिए, तब तो आप अपने समाज की संवा कर सकेंगे और दूसरों से करवा सकेंगे

श्री गांपीकृष्ण विजयवर्गी य: उपाध्यद्म महोद्य, में भी अपने प्रारम्भिक काल से अस्पृश्यता निवारण के सिलिसले में हरिजनों के कार्यों में दिलवस्पी लेता रहा हूं। पहले जब में ने एंसे वातावरण में काम किया कि उहां हमको मंगियों और सब तरह के लोगों के साथ रहना और खाना गीना पड़ा. उस समय में ने अपना पहला स्टंज प्रा किया। बाद में कई एंसे मॉर्क आयं जिनमें हमने सार्वजनिक कार्य करते हुए अस्पृश्यता निवारण के लिए खास प्रयत्न किये. विरादरी सं

भी निकालं गर्च ऑर अन्य प्रकार सं अपमानित हुए। इसके अलावा हमने अपने प्रान्त में हरिजनों की सबसे पहली कानफ्रेंस की ऑर में अपने भाषणों में और कार्यों में सदा इस बात पर जोर दंता रहा हूं कि जब तक हम हरिजनों के प्रति अपना कर्तव्य प्रा नहीं करेंगे, यह अस्पृश्यता मिट नहीं सकती।

जॅसा अभी पिछले वक्ता ने बताया कि महात्मा जी के उपदंशों के अनुसार हमको अस्प्रयता निवारण का वातावरण बनाना है तो हमको, सवर्ण वालों को, खद प्रायश्चित की भावना सं काम करना चाहिए। यह ठीक हैं, रिपोर्ट बहुत अच्छी पेश हुई हैं, कीमश्नर का काम ही यह हैं कि दंश के अंदर अस्प्रयता के लिए ऑर पिछई हुए ट्राइच्स को उठाने के लिए क्या प्रयत्न हुए हैं आदि बातों की ओर ध्यान सींचे और उस काम के लिए ज्यादा से ज्यादा रूपया सर्च करायाँ। बहुत में अच्छ काम हुए हैं, स्कालरिशन्स दिये गये हैं और नॉकरियों में जगहें दी गर्ड । लेकिन सच तो यह हैं कि यह सब काफी नर्ने हैं। में समभत्ता हूं कि अभी हम लोग जो पालियामेंट के मेम्बर हैं या भिन्न भिन्न विधान सभाओं के सदस्य हैं. या जो लोग सार्वजीनक चेत्र में काम करते हैं. वे अपना कर्तव्य प्रा नहीं कर रहे हैं। इसके अतिरिक्त जब तक देश में नीतिक वातावरण नहीं सुधरंगा तव तक अस्पश्यता भी नहीं मिट सकती।

एक प्रवक्ता सदस्य ने ध्यान खींचा था कि हमको वे रिजर्वेशंस रखने चाहिएं या नहीं और कहा कि हमको संफगार्ड्स कब तक रखने चाहिएं ऑर यह एक खतरनाक प्रवृत्ति हैं। मेस ख्याल है कि हरिजन और आदिमजातियाँ के लोग अभी एंसी स्थिति में नहीं हैं कि हमें उनके रिजर्वशन को खत्म कर दंना चाहिए। में सिफारिश करूंगा कि रिजर्वेशन और आगे के लिए भी बढ़ाये जायं और जब तक वे एंसी स्थिति में न पहुंच जायं कि वे समाज में एक कांची स्थिति में आ जायं, तब हक हमें उसे कायम रखना चाहिये। इसीलए हमको चाहिए कि हम सब लोग स्वयं अपने घरों से 66 RSD-6.

शुरू आत कर ऑर अस्पृश्यता निवारण के लिए गम्भीर प्रयत्न करें। यह हम सब का एक भारी कर्त्तव्य हैं।

हिन्दुस्तान सं जब तक यह कास्ट सिस्टम, जाति-पांति की प्रथा, सचमूच में नहीं मिटंगी तब तक हमारी अस्प्रयता भी दूर नहीं हो सकती । एक समय था जब आर्य लोग यहां आए और उनका अनायां से संघर्ष हुआ और धीरं धीरं सारं दंश में आर्य लोग बस गये। उस काल के बाद से आर्य और अनार्य आपस में मिल चुके हैं। हमार दंश में द्रविड जाति पहले सं थी. बाद में कर्ड जातियां आईं, नीग्रिटो, एस्ट्रोलॉडट्स ऑर मेडीटरीनयन जातियां आई और वे सब की सब हमार समाज में मिलजूल चुकी हैं। वह सब इतिहास ले कर के, हम लोगों कां जनता में यह भावना फॉलानी चाहिए कि जाति-पांति की जो प्रथा है यह एक दिकयान्सी चीज हैं. पुरानी चीब हैं, इसे मिटाने की जरूरत हैं, हम न विश्व आर्य हैंं, न द्रीवड़ हैंं, न छोटी जावि हैं. न बड़ी जाति हैं. हम सब लांग वर्णशंकर लांग हों क्योंकि सब वर्ण और सब जातियां आपस में मिलजूल चुकी हैं और कोई विश्रद जातिपाति भारतवर्ष में नहीं रही । इसलिए िली जाति का अभिमान करना, या जाति प्रथा को भारतवर्ष में बनाये रखना ठीक नहीं हैं। एक वर्ड भारी एंथोपांलाँजिस्ट ने इस जाति-पांति के विषय में भाषण दंते हुए सिर्फ एक वाक्य में यह कह दिया था कि "Friends, we are all mongrels." हम सब लोग वर्णशंकर हैं, सब जातियां मिल जुल चुकी हैं, कोई जाति शुद्ध नहीं हैं, न यहां कोई विशुद्ध आर्य रहे न अनार्य । दक्षिण में द्वाविह कागजम का आंदोलन चल रहा है कि हम लोग भारतवर्ष की सबसे विश्र और मूल जाति हैं, वह भी गलत

हमें जाति प्रधा को भारतवर्ष से नष्ट कर दंता चाहियं । एक समय एंसा आया जबिक मगध में नन्द वंश का राज्य समाप्त होकर मॉर्यवंश का राज्य हो गया था। मॉर्यों ने बॉद्ध धर्म के आदर्श को फरलाया । बाँड धर्म का आदर्श

थी गांपीकृष्ण विजयवगींच

ज्यादातर जात-पांत को ही मिटाना था। उस समय भी बहुत से सुधार इस दिशा में हुए। मॉर्यों के बाद बाह्यमण शासन में आए। पुष्य-मित्र ने यह वर्णां का भेंद्र भाव कायम किया। बाह्रमण, चित्रयों को ऊंचा बनाया। यह राज्य इस इंश में करीब दो तीन शताब्दी तक कायम रहा और उसने बाह्मण, चीत्रय और शुद्र की प्रथाएं कायम कीं। उस समय से हमारं दंश में ये जात-पांत की प्रचाएं चली आ रही हैं। उस समय बाह्यणों ने अपने को श्रेष्ठ माना था और दूसरी जातियाँ को नीचा समभा था। यह भेद-भाव जो उस समय चला था अभी भी कायम हैं। हमें इतिहास को बदलना होगा। मेरा तो कहना यह हैं कि हमार जो एंसे शास्त्र हैं वे गलत तरीके से बनाये गये हैं। वास्तव में हम सब मानवता और समानता के आधार पर एक हैं। हमारा रक्त एक हैं और इस विचार की सव लोगों में फ"लाने की आवश्यकता है. अपने घर में व्यवहार में लाने की जरूरत हैं। जब तक हम इस तरह का नीतिक वातावरण तयार नहीं करंगे तब तक हम अस्पश्यता सम्बन्धी कान्न को और आदिमजातियाँ की समस्या को उचित रूप से हल नहीं कर सकते हैं और हम आगे कदम नहीं बड़ा सकते हैं।

इसके बाद जिस समस्या पर मेरा ध्यान गया है वह एक्केशन के बार में हैं। टॅकीनकल शिक्षा के बार में इस रिपोर्ट में बहुत कम रुपया इन लोगों के लिए रसा गया हैं। आवश्यकता इस बात की हैं कि इन जातियों की उन्नित के लिए टॅकीनकल शिक्षा के लिए ज्यादा से ज्यादा रुपया रसा जाना चाहिये था। इसके साथ ही साथ हमें उनकी आर्थिक स्थिति सुधारने का भी ध्यान रखना होगा। इस कार्य को प्रा करने के लिए बंबल भूमि सम्बन्धी नियम पास करने से काम नहीं चलेगा। प्रान्तीय सरकारों ने अभी तक एंसा कोई भी अच्छा कदम नहीं उठाया हैं जिससे हरिजनों और आदिवासियों की भूमि स्थिति अच्छी हो। इसलिए मेरा कहना यह हैं कि उन्हें भूमि ज्यादा मिलनी चाहिये लाकि

उनकी आर्थिक दशा में सुधार हो । इसी प्रकार गामीण उद्योगों की व्यवस्था होनी चाहिये । यद्यपि पंचवर्षीय योजना में इस तरह की व्यवस्था की गई आर आगे भी की जाने वाली हैं किन्त यह बहुत आवश्यक हैं कि इन लोगों की आर्थिक स्थिति में सुधार हो । यह माननाः होगा कि आर्थिक स्थिति सुधरने से हरिजनों ऑर आदिमजातियों की सब समस्या हल नहीं हो जाती हैं मगर इसके साथ ही साथ यह भी मानना होगा कि आर्थिक स्थिति स्थरने से बहुत अन्तर पह जाता हैं। इन सब बातों को ध्यान में रखते हुए यह जरूरी हैं कि उद्योग धनधीं द्वारा इन लोगों को ज्यादा से ज्यादा टैंकीनकल ट्रीनंग दी जानी चाहिये। अभी हमारं रंह ही साहब ने बतलाया कि हमें हिरियों की तरफ ज्यादा नहीं जाना चाहिये बल्कि हमें इन लोगों को हर तरह की टॉकीनकल टीनिंग दंनी चाहिये। अगर हम इस तरह की नीति पर चलें तो यह समस्या हल हो सकती हैं। इतना कह कर में अन्त में यह चाहांगा कि सरकार अगले वर्ष इस विषय में और भी ज्यादा ध्यान है।

MR. DEPUTY CHAIRMAN: Mr. Da tar.

SHRI H. P. SAKSENA: Sir, I had given my name.

MR. DEPUTY CHAIRMAN: Yes, but what am I to do? There is no time. I have got about 8 or 9 names,

SHRI H. C. DASAPPA: My name was also there.

MR. DEPUTY CHAIRMAN: Very sorry.

SHRI B. N. DATAR: Mr. Deputy Chairman, we have had a very fruitful discussion on Thursday and today so far as this very important question is concerned. The Report has served a very useful purpose in rivetting the attention of the public on what has been done oy the State Governments and in particular *on* what ought to be done by the various

Legislatures.

Stale Governments. Therefore, to that extent we have had a very fruitful discussion and I am quite confident that the Central Government as also the State Governments would take due note of the various important and helpful suggestions that have been made by hon. Members on thte side as also on the other side. While I was hearing very intently the various suggestions that were made, as also the complaints that were ventilated before (his House I thought that a very large portion of these complaints could as Well have been ventilated on the floor of the various State Legislatures. And I desire to bring to the notice of the various State Governments the advisability of having a debate in thei'r respective Legislatures on the various points that the Commissioner has made in respect of each of these States. Such a discussion, you will find, would be more realistic and all complaints that would be made would be met more effectively and also authoritatively by the Ministers in these

Now, so far as the discussions here are concerned, naturally you will find that in Parliament we have to carry on a discussion on the general principles only. Some hon. Members went beyond this and tried to bring i > n certain complaints regarding one or two States. An hon. Member in the course of his long speech only referred to various matters in Andhra State and ultimately brought in also the last general elections. Another Member from Orissa also made certain statements, the veracity of which has to be found out by us through the State Governments. On a previous occasion also a similar complaint had been made against the Orissa Government. We had the matter fully investigated and I might assure this House that i*t was found that what had been stated was far from true, or was unfounded. Apart from all these, it would put the State

Government in a very awkward position if matters of absolute detail are placed before this House, in a particular way that it mi'ght be difficult for us to meet those particular details. Therefore, on all such occasions, as most hon. Members have rightly said, the discussion ought to be confined to the general principles; and so far as the details are concerned, or certain matters of grievances are concerned, they can best be left to the State Governments. And I would assure this House that whatever has been stated here by hon. Members would be brought to the attention of the State Governments and I am quite confident that they would look info the complaints not only with a view to reducing them,, but also into the suggestions with a view to improving the present administration!

Now, so far as the general trend of criticism is concerned, I was happy that the criticism was on the whole, highly helpful. Some of the hon. Members, especially those who belong to the Scheduled Castes, are naturally entitled to criticise us. They are also entitled to be impatient because injustice has been heaped upon them for centuries together. But as pointed out by some hon. friend just now, in such cases we have to be extremely careful. So far as the Government are concerned, in this matter, as also in certain other urgent matters, they cannot afford to be self-complacent They cannot allow things to drift. ,And, therefore, I would assure th's House that so far as the governmental side is concerned, either at the Centre or in the States, they are very earnest, but only the difficulties coming in their way have got to be noted. My hon. friend, Shri Hegde, pointed out that we have to make a realistic approach so far as the various matters are concerned. I would assure my hon. friends, especially of the Scheduled Castes, that Government are extremely keen and Gov(Shri B. N. Datar.] ernment are anxious to see that the pace of progress is advanced as soon as possible. But I would request certain intends also to take certain circumstances into account. Now this is an injustice, as I stated, which has been heaped upon this community for centuries together, and it was only Gandhiji's great efforts that made the Governments take up this question, and it is only after the advent of independence that we have been attending to thite question as seriously as is possible under the circumstances.

You have, Sir, also to take into account another circumstance, namely, that there are certain inequalities, eitner in the matter of lower representation in Services, or in the omission to take up more schemes. Now all these things, and all these matters, have got to be properly appreciated, and when you go on considering the question of what the Government have done, you have also into account this deficit side. This is a matter which can only be helped by continuous work extended at least over some years. Therefore, I would appeal to my hon. friends, especially those belonging to the Scheduled Castes, to be a bit patient, because I can tell them that we desire that this pace of progress should be as great as possi • ble, and I am quite confident. Sir, that with th.\(^\) co-operation of ad members of the Indian Society, we will be in a position to solve this problem. As Shri Deokinandan Narayan has pointed out, all the people have to carry on this work, not only the Legislatures, but also the public—the Harijans and all others—have to carry on this work. After all, the resources of the Government are limited, both in respect of personnel, as also in respect of money. Therefore. If we work in co-operation with each other, I am quite confident that the pace of progress would be far greater than what it is today. And we are all working towards that objective.

Now, Sir, my hon. friend, Dr. Kunzru. made some very valuable sug gestions for which I am thankful to him. He wanted to know to what extent we are planning, so far as the interests of the tribals, as also of the Harijans, are concerned. I might point out to him that when this work was taken up on a very large scale, we called on the State Governments to send their schemes for one year. Now there were certain difficulties also which were inherent in this. In mosi of the States, even after tile commencement of the Constitution, they had, what can be known as, backward classes Departments, ar.d not special Departments for Scheduled Castes and Scheduled Tribes. Now we had to request the State Governments to have separate And therefore, the departments. whole task required very great consideration, and as rightly pointed out by proper Dr. Kunzru, it would not be the scehmes considered only on a yearly basis. Then we suggested that schemes for two years should be sent to the Government, especially when there were fairly big schemes. And when wo receive the schemes once the principle of a particular scheme has been accepted, then sanction regarding details might not come in the way, nor would there be any lapse, so far as these grants are concerned. This has helped Ihc Governments also to get more amounts from the Centra, and in time, as also to see that no amounts have lapsed. Now, as he has suggested, we have taken up this question. Every State Government, I would point out to this House, has, in its second Five Year Plan, given special attention to the schemes in the interest of the tribal people, as also in the interest of the Harijans. And we are trying to see that we allot as large an amount as possible, so that when the next Five Year Plan would start its operation, we shall have a fair picture, not only of one year, but of the full period of five years, and thereby they would be in a position to implement the schemes also. This is so far as the practice that has been followed is concerned. Sir so far as the Commissioner for Scheduled Castes and Scheduled Tribes is concerned, his office is an attached office of the Home Ministry. And therefore, there is no delay, so far as the inspection or the scanning of all these schemes by the Commissioner is concerned.

We have also to consult certain other Punjab area, SHRI B. N. DATAR: Ministries, for example, the also takes some time. We have tried to bring expenditure expected to down the delay to the minimum, and now, word 'expected' has been there can be no complaint, so far as the State 1951-52. on this spent. Governments are concerned. Now, occasion, I would also appeal to various State Governments to give us more and cooperation, so far as the various complaints mentioned by the Commissioner are concerned. It is true, Sir, that he> finds it very difficult receive answers in time to Sometimes, they are received very late, and in some cases, they are not received at all.

Now, there might be certain difficulties. And have pointed out some of those difficulties. But all the same, the fact remains that the State Governments have to give us full information about the schemes, not only about the schemes when they are sent, but also after the schemes have been sent. when they are sanctioned and sent back. Then the State Governments have to implement the schemes and spend moneys. And we desire that the State Government should make it a very important and an inviolable rule to submit to us their six-monthly progress reports They are absolutely essential and we are in fact, greatly handicapped on account of this omission on the part of the State Governments. And we them informed that by us in time.

Then, Sir, Dr. Kunzru made a reference to some of the points, and he desired to have information on cer-

tain points, especially so far as communications in general, or communications in certain Assam areas in particular, concerned.

SHRI H. N. KUNZRU: Assam, and some Finance got the figures. So far as Ministry and also the Planning Commission, concerned, I would explain the position. So far and certain other concerned Ministries. That as the current year is concerned, as for the be incurred—the used—on roads in sanctions are issued as early as possible, and the autonomous districts of Assam during Rs. 8,50,000 and odd were 1952-53. Rs. 14,32,000 In the were spent. 1953-54. Rs. 27.46.000 In were spent. In 1954-55 Rs. 54,90,000 have been spent over the construction roads. And during the current year i.e., 1955-56, the total expenditure at the end of the vear is expected to be Rs. 74,20,000. This is so far as the autonomous districts are concerned. I might also point only out to the hon. Member, and to this House, that when the Ayyangar Committee was appointed, they went into the whole 1552. and they question in recommended that a special grant for the purpose of the improvement communications should be made to the Assam Government. They suggested 2,56,00,000 should be given Rs. the State of Assam. Now out of this almost the whole amount amount. has been paid and in the course of the remaining period, about Rs. 60 lakhs which remain to be paid, would be paid so that it would be found that by the end of this year. the amount of Rs. 2,56,00,000 would have been spent and considerable impiovements would have been made so far as improvehave already ment of communications is concerned. In it is absolutely terms of mileage I would point out that in the essential that these reports should be received year 1951-52, roads to the extent of 188 miles were laid down. In 1952-53, to the extent of 172 miles, in 1953-54 to the extent of -199 miles

LShri B. N. Datar.] and in 1954-55 to the extent of 529 miles. In the current year also the Assam Government hopes to lay a mileage of 529 miles so far as the whole area is concerned.

My hon. friend wanted to know what amount has been spent for the 1 impose of improvement of communi cations or construction of roads in the two scheduled areas in Punjab------

SHRI H. N. KUNZRU: What about the North Cachar and Mikir Hills? I want information about that district separately.

SHIU B. N. DATAR: I have given the figures in respect of money so fai as the autonomous disricts are concerned. I have given the total mileage so far as Assam is concerned. I shall give the break-up also, t have not got them now. I shall supply the hon. Member with the break-up.

So far as Punjab State is concerned, in the two scheduled areas, the amounts that have been spent over roads are as follows:

	Rs.
1952-53	1,15,945
1953-54	2,98,743
1954-55	4.29.680

During the current year it will be seen that a sum of Rs. 5,03,000 will have been spent. Thus you will lind that in the course of the first Five Year Plan or practically in the course of the last 4 years including the present year, a sum of Rs. 13,47,368 will have been spent so far as these two areas are concerned.

Another suggestion was made by certain friends including Dr. Kunzru that we should take advantage of the radio. I would like to point out that so far as the All India Radio is concerned, a large number of broad-

casts, features, slogans, plays etc. on the subject of eradication of untouchability were already being broadcast by the various stations of the All India Radio. During the period from 1st September 1953 to 31st December 1954, All India Radio broadcast 126 talks, 86 plays and features and 17 discussions on the removal of untouchability. During the last quarter of 1954, All India Radio broadcast 82 talks, 1 song, 23 features and 31 miscellaneous items on the subject. Then we have also in this respect the cooperation of the Harijan Sewak Sangh and the Bhar-tiya Depressed Classes League. They have also been carrying on this work and an attempt is being made to bring out a pamphlet on such talks through the Publications Division.

During the Radio Month in October, 1954, it was decided to donate 88 radio sets to the various Harijan Centres. This has already been done. ThelV there is a detailed report which I need not read at this stage. In addition to this it would be found that the Publications Division of the Ministry of Information and Broadcasting has brought out the following publications:

Harijans Today (English)—This was published in 1952 and a revised edition is being brought out this month.

Untouchability—Radio Talks (Hindi) released in August 1955— Gujerati version of this publication is expected to be out in a week's time. Tamil, Marathi, Malayalam and Kannada are also expected to be brought out in about 2 months' time.

In so far as Tribals are concerned, pamphlet on Adivasis containing selected articles from well-known writers is being brought out this month. A small pamphlet on Untouchability by Kakasahib Kalelkar

Untouchability.

is being brought out this month for tree distribution. It will be in Hindi and all regional languages. It is proposed to bring out a brochure detailing the efforts made by the media units of the I. and B. Ministry against

Then an hon. friend—Shri Agnibhoj made reference to a point or complained that before admission was available in the Rangers' Course at the Forest College, Dehra Dun, a student had to pay Rs. 5,000. Now this was an allegation which was fairly serious. I have got the facts now which I would read to the hon. Member. The Ministry of Food and Agriculture have sent us the following:

'Enquiries made from the Ministry of Food and Agriculture (Forest Section) reveal that only the Students sponsored by the State Governments are admitted to the above mentioned course and that the i expenditure involved in their training is paid by the State Governments sponsoring them."

Sum R. U. AGNIBHOJ: In Madhya Pradesh it is not so.

SHRIB. N. DATAR:

"Thus the position is that the dents admitted to the Rang Course are not required to deposit: anything from their pocket. The students sponsored by the State Governments are generally oil working under thorn."

Under the circumstances, you will find that there can be no question of any insistence on the payment of Rs. 5,000 so far as this Rangers' Course is concerned. New It is for the State Government, to select officers and I am quite confident that if there are good officers even from this community, they would surely send them and have \hem properly trained. Naturally, so far expenditure is con-

cerned, it is a matter between the Central Government and the State Governments. Thus you will agree that so far as trainees are concerned, trainees either from the Scheduled Castes and Scheduled Tribes or other castes, they are not to pay anything at all so far as training for the Rangers' Course is concerned.

Now I shall make a very brief reference within the short time at my disposal to the other points made out by hon. Members. I would agree with Mr. P. T. Leuva that this i's a social disability which has to be removed and its has its repercussions on various aspects of the question dealing with the Scheduled Castes and Scheduled Tribes but above all, we have to take into account this. He possibly did not like my reference to the maintenance of efficiency or maintenance of good standard of efficiency. This is an expression which has been used in article 335 of the Constitution and therefore I have not used that word with any desire to see that the representation does not go up as it ought to be. Now so far as this is concerned, my friend Mr. Hedge pointed out very ri'ghtly that we cannot trifle with efficiency at all. On account of war, a very difficult situation arose where very very senior officers— European Officers or Muslim Officers- left us and at that time we had to make arrangements to see that our officers came up to the standard. There also great precaution was taken that no man, who had not the making of a very good officer so far as the higher post was concerned, was taken. Even in respect of displaced persons, the refugees, the House will kindly note that Government took the utmost precaution and every refugee too) every displaced man was not taken into the service. Those who were given higher priority were displaced government servants, meaning those servants who had been working in some of the Provinces in the undivided India, now forming part of Pakistan. It is only certain individuals v^Ko were taken in.

[Shri B. N. Datar.] After taking their service into account, they were offered employment CT they were given certain status certain rank in the Government of India appointments. Thus you will And that spite of the pressure that we had, Government took very great care to see that the standards of efficiency were never go down. Ultimately it is a allowed to very great machinery. And it is not merely a police machinery. for we are a welfare State, and you will find that in the course of the next Five Year Plan Government will have to embark upon a very large number of schemes. Therefore, I would submit in all humility that the hon. Members of this House should understand the magnitude of the work and also the absolute necessity of helping the Government so far as keeping up or preserving the standards of efficiency is concerned.

SHRI H. C. DASAPPA: I just want a reply to my question: How does the hon. Minister implement article 335 in the case of Class I and Class II appointments? How will he see that the claims of the members of the Scheduled Castes and Scheduled Tribes are taken into consideration, consistently with the maintenance of efficiency, in the making of appointments to Class I and Class II? I am only asking, why not take the best of the Scheduled Castes and Scheduled Tribes candidates when you recruit men directly to Class I and Class II?

SHRI B. N. DATAR: So far as this.....

SHRI S. N. DWIVEDY: Is the hon. Deputy Minister permitted to speak to the House, with his back turned towards the Chair?

SHRI B. N. DATAR: I am very sorry, Sir. I did not mean any disrespect to you.

As I. was saying, so far as this question of services is concerned, I pointed out at perhaps greater length than was necessary, as was pointed by Prof. Wadia, the various aspects of it. It has been the practice which has been always followedand it is a salutary practice—that so far as reservations at any time are concerned. that ought to be done only where there is direct recruit ment. Now, so far as the higher services are concerned, you will agree that when there are officers who are occupying lower rungs in the ladder and if they carry on their work very well then their very experience has to be considered as a qualification for occupying the higher services. would be extremely wrong

SHRI H. C. DASAPPA: Am I to take it then that there is no direct recruitment to Class I and Class II?

SHRI B. N. DATAR: There is no direct recruitment to Grade I and Grade II of the Central Secretariat Service.

MR. DEPUTY CHAIRMAN: Order, order.

SHRI H. C. DASAPPA: Therefore, introduce direct recruitment.

SHRI B. N. DATAR; With due deference to my hon. friend, his con lention is more academic than practical.

SHRI R. U. AGNIBHOJ: But certainly there are advertisements appearing. Are they not for Class I and Class II?

SHRI B. N. DATAR: These adver tisements are for the purpose interviews. Of course, have we introduced the examination system to a certain extent in respect of pro motions so far as Grades III and IV are concerned, namely the posts of Superintendents Assistant Assistants. But in other respects, especially so far as Grades I and II are concerned, not a matter

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which depends solely upon educational qualifications and it would be impracticable to accept direct recruitment so far as the higher nature of work is concerned. Work of this nature always requires considerable amount of experience and experience cannot be had only by qualifying for a recruitment. Therefore, as I pointed out when I opened the debate, even during the British regime, they were trying their best to help the Moham-madans; if you like, you may say, they protected the Mohammadans; but even then it must be said to their credit that even when they introduced very high reservations, sometimes as much as one-third, they did it only so far as direct recruitment was concerned and never so far as promotions were concerned. It would be a dangerous thing if we go on recruiting people at various stages. Secondly there will also be discon*ent brewing among the members of the lower grades, because naturally they also expect that when they carry on their work properly, that work will be rewarded by promotion.

Therefore, what I submit to the House is, whatever is possible is being done. But the fact has got to be taken into account that overnight or even within a short period of time, it would not be possible to have a larger representation so far as these people are concerned. My hon. friends quoted certain figures to show that in the IAS and in the IPS and other higher services, the representation of these people was very low. I do concede that it is very low. But I had pointed out that this slowness of progress or this low figure was due to the fact that at the time this reservation was started, we were confronted with this inequality of position. So, that inequality remains and that cannot be debited to us. We are trying our best to increase the intake to the extent possible. That is the reason why. as I pointed out earlier,

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a hundred people are going to be taken directly to Grade IV through an examination which was held in July, 1955 and I have also pointed out the steps taken, for the purpose of convincing the House that Government have been very earnest so far as increase in the representation of the Scheduled Castes and Scheduled Tribes is concerned.

SHRI M. GOVINDA REDDY: While on this point, I would like to know if there is no recruitment to Class I and Class II posts?

SHRI B. N. DATAR: Not by examination to Grades I and II.

SHRI M. GOVINDA REDDY: What is the significance of article 335?

SHRI B. N. DATAR: Article 335 has to be read in a particular context.

SHRI H. C. DASAPPA: It makes no sense.

SHRI B. N. DATAR: It makes full sense. If my hon, friend puts any other interpretation on it, it would be highly impracticable, if not harmful. Therefore, I submit, article 335 has been fully followed in all respects. This is a very important subject. As Mr. Leuva stated, the members of the Scheduled Castes and the Scheduled Tribes are entitled to higher representation and they claim representation not only on the ground of money or service or openings, but also on the ground that thereby their dignity is naturally enhanced. That is the reason why we have to try our best to see that at all levels we take as many people as possible so far as the various services or classes of appointments are concerned.

SHRI H. C. DASAPPA: That is the recommendation made by the Commissioner for Scheduled Castes and Scheduled Tribes. See item (viii> on page 164 of his Report.

SHRI B. N. DATAR: The Commissioner might have made the recom[Shri B. N. Datar.]

mendation, but Government cannot accept all the recommendations. responsible Government is for the administration and Government can accept only those recommendations which are practicable and reasonable and we cannot accept any recom mendation which does not accept the essential principles on which Govern ment is Therefore, carried on. SO as promotions are concerned, Government are very careful, still Government have made certain departures to the extent consistent with the administration and

SHRI H. C. DASAPPA: The Sau-rashtra Government has done it.

SHRI B. N. DATAR: The Saurash-tra Government has not done it at the higher levels, I know it. Therefore I would submit that this I question in which we have to be extremely careful as Indians first, and secondly as also supporters of the progress of the Scheduled Castes and Scheduled Tribes.

I will conclude in a minute, Sir. Lastly I would......

DR. SHRIMATI SEETA PARMANAND: May I ask one question?

SHRI B. N. DATAR: No questions, please, I am finishing now.

MR. DEPUTY CHAIRMAN: Not at this stage, Madam.

SHRI B. N. DATAR: Something was stated about the ex-criminal tribes. So far as the excriminal tribes are concerned, formerly they were classed as criminals, because it was felt by the authorities then that they were habitually criminal, that the whole family was composed of criminals. But in 1952, all the Acts pertaining to the Criminal Tribes were entirely abrogated. Certain very humiliating conditions had been laid down but the Provisional Par-

liament abrogated all those Acts. You will find that after that abrogation, certain results have followed. One result is that it is now necessary that so far as the ex-criminal tribes are concerned, they have to be weaned from vicious habits like habits of burglary and other acts. For this reason, so far as it bears on law and order, we are also trying to see that the excriminal tribes are economically rehabilitated and also morally rehabilitated. For this purpose in parts of India there are hostels established for the children of these people so that these children amongst whom there is still a tendency towards crime could be away from their parents for som-> time. Afterwards, after these children are fully educated after being brought up in the hostel, which means in'a proper atmosphere, then these children will themselves wean their parents also from those undesirable habits. This is the way we are dealing with the question and that is how the Government is helping the State Governments so far as the rehabilitation, economic and moral of these ex-rriminal tribes concerned.

MR. DEPUTY CHAIRMAN: The discussion on this motion is concluded.

ANNOUNCEMENT RE HOURS OF SITTING ON TUESDAY

MR. DEPUTY CHAIRMAN: Tomorrow there will be no lunch hour and the debate on Foreign Affairs will be continued till 5-30 P.M.

Now the House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at five of the clock till eleven of the clock on Tuesday the 6th September 1955.